

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH AT KOLKATA
ORIGINAL JURISDICTION
O.A. NO. 64 OF 2024**

IN THE MATTER OF:

News item titled "Order restrains illegal
mining, quarrying" appearing in
The Shillong Times dated 06.01.2024

... Applicant

Versus

Meghalaya State Pollution Control Board & Ors.

... Respondents

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Filed By:

Dated: 26.07.2024



[Avijit Mani Tripathi]
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UP/01066/2009

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH AT KOLKATA
ORIGINAL JURISDICTION
O.A. NO. 64 OF 2024**

IN THE MATTER OF:

News item titled "Order restrains illegal
mining, quarrying" appearing in
The Shillong Times dated 06.01.2024

... Applicant

Versus

Meghalaya State Pollution Control Board & Ors.

... Respondents

**REPLY AFFIDAVIT ON BEHALF OF RESPONDENT NOS.2
AND 3 – STATE OF MEGHALAYA**

I, R. Nainamalai, IFS, the Secretary to the Government of Meghalaya, Forest and Environment Department, having office at the Secretariat, Shillong, Meghalaya – 793 001, do hereby solemnly affirm and state as under:

1. That I am presently posted as the Secretary to the Government of Meghalaya, Forest and Environment Department. Being conversant with the facts and records of the present case in my official capacity, I am competent and authorized to swear this affidavit on behalf of both Respondent Nos.2 and 3.



SI/Instrument No 67
Date 23.7.2024

Secretary
to the Govt. of Meghalaya
Forest & Environment Department



2. That the Principal Bench of this Hon'ble Tribunal has taken suo-moto cognizance of one news report published in 'Shillong Times' on 06.01.2024 whereby it referred to an order issued by the District Magistrate, East Khasi Hills District (DM, EKH) under Section 144 CrPC restraining all from conducting illegal mining on the hill slopes and removal of sand from riverbeds without due legal permission, especially in the areas of Sohiong, Mawblei and Umphyrnai and referred the matter to this Hon'ble Bench. A copy of the order issued by the DM, EKH dated 03.01.2024 and newspaper report of Shillong Times dated 06.01.2024 are annexed herewith and marked as **ANNEXURE R/1** and **ANNEXURE R/2** respectively.
3. That after the issuance restraint order under Section 144 CrPC by the DM, EKH, a meeting was conducted by the Divisional Forest Officer, EKH & Ri-Bhoi Division and issued directions to all the forest officers about regular patrolling, issuing closure notices to illegal mining activities and drawing of offence report and several other decision were taken to ensure that any such activity is detected and prevented at the nascent stage. A copy of minutes of meeting dated 12.02.2024 is annexed herewith and marked as **ANNEXURE R/3**.

Secretary
to the Govt. of Meghalaya
Forest & Environment Department



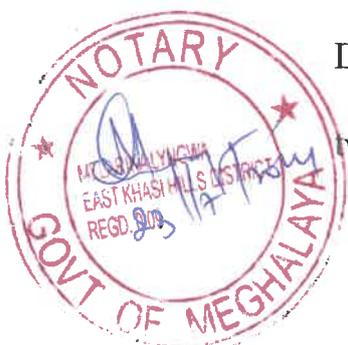
4. That in pursuance of the implementation of the decision taken in meeting dated 12.02.2024, a report was sent to the Divisional Forest Officer and in-turn a multidisciplinary District Level Task Force (DLTF) was constituted vide Letter No. KH/Patrolling/Pt-I/5387-94 dated 12.02.2024 to conduct a joint inspection and take action to combat the illegal mining activities wherever found. The DLTF consists of the following officers/officials:

- a. Deputy Commissioner, EKH District;
- b. Superintendent of Police, EKH District;
- c. Member Secretary, State Pollution Control Board;
- d. General Manager, District Commerce and Industries Centre, EKH District;
- e. Chief Forest Officer, Khasi Hills Autonomous District Council;
- f. District Transport Officer, EKH District;
- g. The Executive Engineer, Water Resource, Shillong; and
- h. The Divisional Mining Officer, Shillong.

A copy of the Letter No. KH/Patrolling/Pt-I/5387-94 dated 12.02.2024 constituting DLTF, Shillong is annexed herewith and marked as **ANNEXURE R/4**.

5. That as per information provided by the Divisional Forest Officer, dated 26.04.2024, the task force conducted joint inspection of the District on 14th, 15th and 16th of February 2024. During the inspection two illegal stone quarries were found functioning at Laitkynsew

Secretary
to the Govt. of Meghalaya
Forest & Environment Department





under Shillong South range and Kharpati under Nongpoh Range (T) and they have been immediately closed and sealed by the inspection team. The inspection also revealed some fresh illegal quarries to whom closure notices were issued. Further, the units to whom closure notices were issued on earlier occasions have been found abandoned. A copy of letter of Division Forest Officer containing the above information bearing No.KH/235/EKH/337 dated 26.04.2024 is annexed herewith and marked as **ANNEXURE R/5**.

6. That further, as per information provided in the letter of the Conservator of Forest dated 10.05.2024 it was informed that 18 closure notices have been served to illegally operating mines/quarries in the areas in question after the inspection of joint task force and that the area was re-inspected by the Conservator of Forests on 06.05.2024 to verify compliance of closure notices and it was found that all units were abandoned and no quarrying was going on. Further directions have been issued to the Range Forest Officers in the deep forest area where these activities are clandestinely being carried out and conduct regular patrolling. A copy of letter of Conservator of Forest bearing No. KH/9/132/Pt.I/581 dated 10.05.2024 along with status report and closure notices are annexed herewith and marked as **ANNEXURE R/6**.

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Forest & Environment Department



7. That in addition to the above inspections by the District Level Task Force in the whole district, the Divisional Forest Officer has informed the Conservator of Forest vide his letter dated 06.06.2024 that through inspections of the three areas mentioned in the report of the Shillong Times and in the notice issued by the District Magistrate u/s 144 CrPC on 03.01.2024, i.e. Sohiong, Mawblei and Umphyrnai were conducted on 24.05.2024 and 28.05.2024 by the Forest Range Officer Shillong range and Forest Range Officer Shillong South range.
8. In their reports it is mentioned that three illegal stone quarries were detected in the Mawblei area to whom closure notices were issued and offence reports have been drawn for registering cases against the owners. A copy of the letter of Divisional Forest Officer bearing No.KH/1/235/EKH/1114 dated 06.06.2024 along with report of Forest Range Officer Shillong dated 30.05.2024 and report of Range Forest Officer, Shillong south range dated 31.05.2024 are annexed herewith and marked as **ANNEXURE R/7**, **ANNEXURE R/8** and **ANNEXURE R/9** respectively.
9. That further, the Divisional Forest Officer, vide his order dated 05.06.2024 has directed the concerned Forest Range Officer to conduct regular patrolling of the area and submit monthly reports for

Secretary
to the Govt. of Meghalaya
Forest & Environment Department





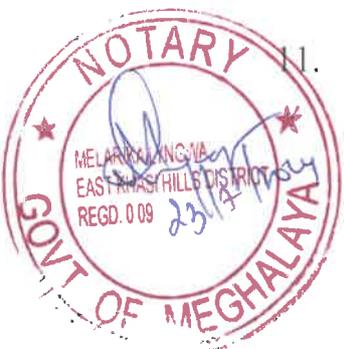
further necessary action if any illegal mining, quarrying or transport of minerals are detected. A copy of order issued by the Divisional Forest Officer dated 05.06.2024 is annexed herewith and marked as **ANNEXURE R/10.**

ACTION TAKEN PREVIOUSLY:

10. That it is submitted that apart from the above action taken pursuant to the order issued by the District Magistrate, East Khasi Hills District, Shillong under Section 144 CrPC, the action against the illegal mining and transportation of minerals is a continuous action against such illegal activities. It is most respectfully submitted that the data for last five years shows that illegal mining activities are on a rapid decline due to proactive measures taken by the State Government such as continuous raids by joint inspection teams, increased patrolling and aerial survey of affected areas through drones. However, the sporadic instances are being reported in remote areas in deep forest where daily patrolling is not feasible due to lack of sufficient manpower and action is being taken as and when any such incidence is reported by any informant or from any quarter of society.

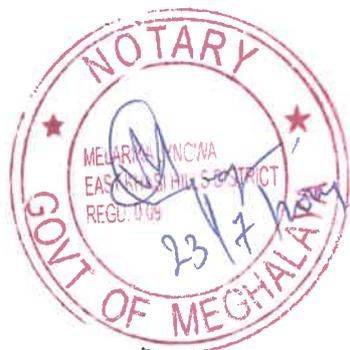
11. That it is most respectfully submitted that whenever any complaint is received from any quarter of society in respect of any illegal

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 to the Govt. of Meghalaya
 Forest & Environment Department



mining, the first step of District Administration is to issue a restraining order under Section 144 CrPC immediately and conduct raids in the areas where such activities are reported and thereafter take action against the culprits if the complaint is found to be correct. In the past also similar orders under Section 144 CrPC have been issued by the concerned DMs of EKH whenever any complaint is received. Copies of similar orders issue under Section 144 CrPC by the then DM of EKH dated 30.10.2014, 14.07.2016, 21.11.2017, 05.09.2019, 12.11.2020, 06.05.2022 are annexed herewith and marked as **ANNEXURE R/11 (Colly)**.

12. That it is most respectfully submitted that at present there are 53 mining leases of Limestone, 17 mining lease and 1 quarry permit for boulder stone in the EKH District. As a matter of practice whenever a new mining lease or quarry permit is issued, a copy of the same is immediately sent to the District Magistrate and Superintendent of Police concerned. Moreover, a consolidated list of all the above valid leases and permits have been sent to the District Administration and Police Authorities on 12.02.2024. A copy of list of aforesaid mining leases granted in the EKH District is annexed herewith and marked as **ANNEXURE R/12**.



Secretary
to the Govt. of Meghalaya
Forest & Environment Department



13. That recently on receipt of similar report the Range Forest Officer, Shillong South Range conducted surprise inspections of the Laitkynsew area of East Khasi Hills District on 22.01.2024 and found seven illegal stone quarries which were immediately issued closure notices, however the alleged owners were not present at the spot. Copies of the closure notices issued by the Range Forest Officer, Shillong South Range dated 22.01.2024 are annexed herewith and marked as **ANNEXURE R/13 (colly)**.
14. That subsequent to the closure notices, another surprise inspection was conducted by the Range Forest Officer, Shillong South Range of the same quarries on 09.02.2024 along with Beat Officer and found them all closed. A copy of letter of the Range Forest Officer, Shillong South Range dated 12.02.2024 is annexed herewith and marked as **ANNEXURE R/14**.
15. That in pursuance of another similar report, actions have been taken in other areas as well. The Office of the Principal Chief Conservator of Forests, Meghalaya sent a list of closure notices issued by various forest officers vide letter No. MFG.83/10/Illegalities/MMMCR/Pt.III/17476 dated 20.02.2024. A copy of the letter of Principal Chief Conservator of Forests, Meghalaya dated 20.02.2024 is annexed herewith and marked as **ANNEXURE R/15**.



16. That the Chief Conservator of Forest vide his letter dated 08.03.2024 also provided details of action taken in form of closure notices/prohibition orders issued and offence reports/cases registered by the State qua illegal mining and quarrying and illegal transportation of minor minerals in the district. in the last three years. It is submitted that at present there are 170 cases pending in the competent courts details of which are annexed to the letter of the Chief Conservator of forest dated 08.03.2024. A copy of letter of Chief Conservator of Forest bearing No. KH/1/235/Pt/5851 dated 08.03.2024 with enclosures are annexed herewith and marked as **ANNEXURE R/16.**
17. That it is most respectfully submitted that the incidences of illegal mining have steeply declined in the State of Meghalaya in the recent past with continuous proactive measures undertaken by the State. It is further submitted that as and when the reports or information regarding any illegal mining/quarrying/transportation of illegal minerals is received by the State immediate action is being initiated against the culprits by closing the illegal activity and initiating appropriate criminal proceedings against them.
18. That it is thus most respectfully prayed that the above information may please be taken on record and the application may kindly be



disposed of with appropriate orders which may be passed by this Hon'ble Tribunal.

It is prayed accordingly.

Secretary
to the Govt. of Meghalaya
Forest & Environment Department
DEPONENT

VERIFICATION:

Verified on this 23rd day of July 2024 that the content of the above affidavit is true and correct to the best of my knowledge and belief based on official records of the Government of Meghalaya and that nothing is false and nothing material is concealed therefrom.

Secretary
to the Govt. of Meghalaya
Forest & Environment Department
DEPONENT



Identified by
Neesaraj
Neesaraj Kumar
D/2253/20

GOVERNMENT OF MEGHALAYA
OFFICE OF THE DISTRICT MAGISTRATE :: EAST KHASI HILLS DISTRICT
:: SHILLONG ::

No.EKJ.20/22/2013/Vol-III/65/2

Dated Shillong the 3rd January, 2024.

ORDER UNDER SECTION 144 Cr.P.C.

Whereas, it has been brought to the notice of the Undersigned that illegal quarrying and mining particularly on hill slopes and removal of sand from river-beds are taking place in various parts of East Khasi Hills District, and specifically in Sohiong, Mawblei and Umphyrnai which has severely affected the water sources in the surrounding and adjoining areas;

Whereas, Order is received from National Green Tribunal, Principal Bench, New Delhi restraining any person, company, authority to carry out any mining and quarrying activity or removal of sand from river beds anywhere in the country without obtaining valid Mining Licence/Quarry Permit and other Clearance Certificates prescribed by Ministry of Environment, Forest and Climate Change, Government of India in EIA Notification 2006 and Amendments thereof;

Whereas, such indiscriminate quarrying and mining activities has led to the constant out-flow of stone, sand and other minerals into the rivers and down from the hill slopes which ultimately lead to destruction of vegetation on the slopes, damages the water sources and destroys aquatic life. Many rivers have become polluted due to stone and sand mining and as such, the water is no longer potable and is unfit for drinking purposes, etc and;

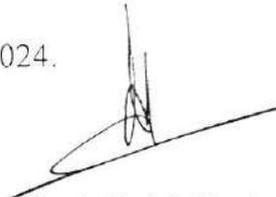
Whereas, it is necessary to ensure compliance to the aforesaid Order of National Green Tribunal within East Khasi Hills District so as to prevent danger to human life, health and safety and to protect the environment;

Now, therefore, I Smti. R. M. Kurbah, IAS, District Magistrate, East Khasi Hills District, Shillong in exercise of the power conferred upon me under Section 144 Cr.P.C. and in order to safeguard the environment, do hereby restrain (i) illegal mining and quarrying in the hill slopes and (ii) removal of sand from river-beds by any person, company or authority without obtaining Mining Licence/Quarry Permit and other Clearance Certificates from the Competent Authority/(s).

In view of the urgency of the matter, this order has been passed ex-parte and it shall come into force with immediate effect throughout the entire East Khasi Hills District, until further orders.

Given under my hand and seal, the 3rd January, 2024.




Smti. R. M. Kurbah, IAS,
District Magistrate,
East Khasi Hills District,
Shillong.

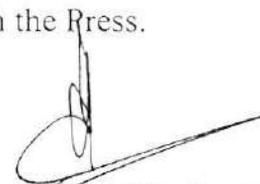
Memo No.EKJ.20/22/2013/Vol-III/65-A/2

Dated Shillong the 5th January, 2024.

Copy for information and necessary action to: -

1. The P. S. to the Hon'ble Chief Minister of Meghalaya for kind information of the Hon'ble Chief Minister.
2. The P. S. to the Chief Secretary to the Government of Meghalaya, Shillong for kind information of the Chief Secretary.
3. The P. S. to the Additional Chief Secretary to the Government of Meghalaya (Political/Police) Department, Shillong for kind information of the Additional Chief Secretary.
4. The P. S. to the Principal Secretary/ Commissioner and Secretary/ Secretary to the Government of Meghalaya, Forest and Environment Department, Shillong for kind information of the Principal Secretary/ Commissioner and Secretary/ Secretary.
5. The P. S. to the Principal Secretary/ Commissioner and Secretary/ Secretary to the Government of Meghalaya, Mining and Geology Department for kind information of the Principal Secretary/ Commissioner and Secretary/ Secretary.
6. The P. S. to the Commissioner of Divisions, Khasi, Jaintia & Ri Bhoi Districts, Meghalaya, Shillong for kind information of the Commissioner of Divisions.
7. The Principal Chief Conservator of Forests, Meghalaya, Shillong for kind information.
8. The Director of Mineral Resources, Meghalaya, Shillong for information and necessary action.
9. The Member Secretary, Meghalaya State Pollution Control Board, Shillong for kind information and necessary action.
10. The Superintendent of Police, East Khasi Hills District, Shillong for information and necessary action with a request to enforce the Order strictly.
11. The Sub Divisional Officers, Sohra/Pynursla Civil Sub-Division, Sohra/Pynursla, East Khasi Hills District to ensure Compliance to Order above.
12. The Divisional Forest Officer, Khasi Hills (T) Division, Shillong for information and necessary action.
13. The Additional Deputy Commissioner and CEO, DDMA, East Khasi Hills District, Shillong to enforce the Order strictly.
14. All Additional District Magistrates/ Executive Magistrates, East Khasi Hills District for information and enforce the Order strictly.
15. All Block Development Officers, East Khasi Hills to ensure Compliance to Order above.
16. The Assistant Director of Information and Public Relations, East Khasi Hills District, Meghalaya, Shillong for favour of giving wide publicity through the Press.




District Magistrate,
East Khasi Hills District,

07/15/2024

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3 1

ANNEXURE R/2

MEGHALAYA

Order restrains illegal mining, quarrying

By By Our Reporter January 6, 2024

SHILLONG, Jan 5: East Khasi Hills district magistrate has issued an order under section 144 CrPC restraining illegal mining and quarrying in the hill slopes, removal of sand from river-beds by any person, company, or authority without obtaining a mining licence/quarry permit and other clearance certificates from the Competent Authority/(s).

The order came after rampant illegal quarrying and mining particularly, on hill slopes and removal of sand from river-beds taking place in various parts of the district, specifically in Sohiong, Mawblei, and Umphyrnai which has severely affected the water sources in the surrounding and adjoining areas, the notification issued here informed.

'Given the urgency of the matter, the order has been passed ex-parte and shall come into force with immediate effect throughout East Khasi Hills until further orders'.

ANNEXURE R/3

MINUTES OF THE MEETING HELD ON THE 12TH FEBRUARY, 2024 AT THE CONFERENCE ROOM OF THE DIVISIONAL FOREST OFFICER, EAST KHASI HILLS & RI-BHOI (T) DIVISION, FOREST MANAGEMENT BUILDING, SHILLONG,

Member attended is enclosed as **Annexure-A**.

Shri. I. Arul. G Mathuram, Divisional Forest Officer, East Khasi Hills & Ri-Bhoi (T) Division, Shillong chaired the meeting and welcomed all the members present and appraised everyone about the purpose of the meeting. He also stressed upon that performing the patrolling duties, serving closure notice/drawing of offence report is a routine duty of the Foresters and which we all are aware of and doing it to our best effort in spite of lack of vehicles, serious shortage of man power.

However, due to the recent newspaper article in the Shillong Times pertaining to the Illegal mining at Laitkynsew and the letter received from the Chief Conservator of Forest (T), Meghalaya, Shillong, the meeting has been called for to decide the course of action.

After thorough discussion, the following action points are taken:

1. ACF (HQ) will be heading the patrolling activities to be carried out in Ri-Bhoi District and the Range Forest Officer i/c Umtasor, Nongpoh (T) and Byrnihat A/c Beat will be providing the assistance and necessary support.
2. ACF (P) will be heading the patrolling activities to be carried out in East Khasi Hills District and the Range Forest Officer i/c Shillong, South/, Shillong North, Southern and Protection will be providing the assistance and necessary support.
3. Letter will be issued from the DFO to the Deputy Commissioner, East Khasi Hills & Ri-Bhoi District, Superintendent of Police, East Khasi Hills & Ri-Bhoi District, The Chairman, Meghalaya State Pollution Control Board, Shillong. Office of the General Manager, District Commerce and Industries Centre, East Khasi Hills & Ri-Bhoi District, Chief Forest Officer, Khasi Hills Autonomous District Council, Shillong intimating the date of joint inspection and both the ACF's will be coordinating with all the members of the line department in conducting the Joint Inspection and will submit a detailed report along with photograph pertaining to the illegal quarrying of minor mineral/stone crushers.



4. Similar patrolling for the illegal operation of sawmills shall be fixed by both the ACF's pertaining to their district and detailed report shall be submitted to this office in due course of time.
5. Both the ACF's shall prepared a tabular format containing the name of the illegal operation, name of the land owner, Geo tagged photographs, Quantity seized and to have a signature of all member attending the Joint Inspection.
6. All the RFO's have been instructed to cooperate and provide all the necessary support to both the ACF's during the joint inspection
7. It is also decided that a monthly report will be submitted by all the RFO pertaining to the patrolling duty performed during the month, closure notice served/ offence report drawn through the respective ACF's i.e ACF (P) for East Khasi Hills District and ACF (HQ) for Ri-Bhoi District without fail.

The meeting ended with a vote of thanks from the Chair.

Divisional Forest Officer,
East Khasi Hills & Ri-Bhoi (T) Division,
Shillong.



29
 GOVERNMENT OF MEGHALAYA
 DEPARTMENT OF FORESTS & ENVIRONMENT
 OFFICE OF THE DIVISIONAL FOREST OFFICER: EAST KHASI HILLS
 RIBHOI TERRITORIAL DIVISION: SHILLONG

ANNEXURE XIX



No.KH/Patrolling/Pt-I/ 5387 - 94

Dated Shillong, the 12th /Feb/2024.

To,

ANNEXURE R/4

1. The Deputy Commissioner,
East Khasi Hills District.
2. The Superintendent of Police,
East Khasi Hills District
3. The Member Secretary,
Meghalaya State Pollution Control Board,
Shillong.
4. Office of the General Manager,
District Commerce and Industries Centre,
Industrial Estate, Short Round Road, Lumjingshai, Mawlai,
East Khasi Hills District, Meghalaya - 793001.
5. Chief Forest Officer,
Khasi Hills Autonomous District Council,
Shillong.
6. District Transport Officer,
East Khasi Hills District.
7. The Executive Engineer,
Water Resource, Shillong.
8. The Divisional Mining Officer,
Shillong

Subj: District Level Task Force (DLTF) - Joint Inspection to identify/combat Illegal Mining areas in East Khasi Hills District- Reg.

Sir/Madam,

With reference to the subject cited above, I would like to inform you that a joint inspection has been proposed (as mentioned below) to identify/combat the illegal mining /quarrying in the District and as part of the District Level Task Force notified vide Notification No.EKJ.20/22/2013/Vol-III/7/565 dated 21.07.2022. In this regard, I would like to request you to extent your cooperation and depute an officer/staff to the joint inspection. The deputed officer/staff for joint inspection may kindly be shared or asked them to contact to Shri. C. Najjar, ACF (P) and his contact details is 8794226409.

Sl No.	Date of Inspection	Name of Ranges	Area of Inspection	Name of the Block	Place of Assemble	Time
1.	14.02.2024	Shillong South Range	Umyngar, Laitkroh, Laitkor, Umphyrnai	Mylliem Block, Khatarshnong, Laitkroh Block, Mawryngkneng Block	Forest Management Building	10.00a.m
2.	15.02.2024	Southern Range	Sohra, Shella, Maji-Bholaganj, Pynursla	Shella Bholaganj Bck, Pynursla Block	Forest Management Building	10.00am
3.	16.02.2024	Shillong North	New Shillong Township, Umiam, Bhoirymbong, Diengpasoh	Mawryngkneng Block, Mylliem Block, Umroi Block	Forest Management Building	10.00 am

This is for favour your kind consideration and necessary action.

Yours Faithfully,

[Signature]
 Divisional Forest Officer,

0/1



GOVERNMENT OF MEGHALAYA
DEPARTMENT OF FORESTS & ENVIRONMENT
OFFICE OF THE DIVISIONAL FOREST OFFICER: EAST KHASI HILLS &
RIBHOI TERRITORIAL DIVISION: SHILLONG



ANNEXURE R/5

NO. KH/1/235/EKH/ 337

Dated Shillong, the 26th April, 2024.

To : The Conservator of Forests (T),
Khasi & Jaintia Hills,
Meghalaya, Shillong.

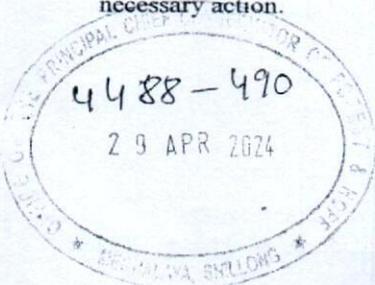
Sub : Original Application No. 150/2024 News item titled "Order restrains illegal mining, quarrying" appearing The Shillong Times dated 06.01.2024.

Ref : MFG/NGT/O.A.No.150/2024/522 dated 16.04.24.

Sir,

With reference to the subject and letter No. cited above and in continuation to this office letter No. KH/1/235/Pt/5851 dated 08.03.2024, I would like to furnish herewith the Report on Action taken to control/ prohibit illegal mining and Quarrying of Stone, boulder and sand during the last (03) three years for favour of your perusal. Moreover, I am furnishing the following steps undertaken to prevent illegal mining of stone on hill slopes, illegal mining of sand from river beds as follows:

1. The list of Legal Mining Lease Holders, Stone Crushers in both East Khasi hills and Ri Bhoi District has been furnished to the concerned Deputy Commissioners and Superintendent of Police vide letter No. KH/MMMCR/2016/5357-357 dt. 12.02.2024. Moreover, whenever grant of Mining Lease is issued, a copy of the same is furnished to the concerned Deputy Commissioner and Superintendent of Police.
2. This Office has also directed the Range Forest officer's from time to time to form a patrolling team in order to tackle the illegal mining activities/illegal Sawmill/ other Forest related Offences and to take necessary action.
3. A letter has been sent to The Deputy Commissioner, Ri Bhoi District about the procedures involved in earth cutting and to appraise the applicants and to not give permission vide this office letter No.KH/NOC/Ordinary Clay/22-23/281 dt.19.04.2022.
4. The Range Forest officer, I/c Byrnihat A/c Beat has been directed to form a patrolling team along with the District Administration and other line department to carry out regular patrolling in their jurisdiction (Ri Bhoi District) vide letter No. KH/1/235/Pt/4997 dt. 13.01.2022.
5. Inspection was also carried out by the undersigned at Khanapara Area to check on fresh earth cutting activities on 06.09.2023. Direction has been given to the Range Forest Officer, I/c Byrnihat A/c Beat to carry out regular patrolling from time to time and to take necessary action.



4488-490

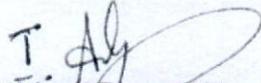
29 APR 2024

6. On 14th- 16th Feb, 2024 joint inspection was conducted in the presence of the representative of Meghalaya State Pollution Control Board (MSPCB), Officer's and Staff of East Khasi Hills & Ri Bhoi (T) Division, to check on illegal Mining of Minor Minerals. Inspection was done at all the Ranges Under the East Khasi Hills & Ri Bhoi (T) Division and during the course of inspection Two illegal stone quarry has been found functioning at Laitkynsew under Shillong South Range and Kharpati under Nongpoh Range (T) and the same has been seized. Closure Notice has been served to 10 (eight) fresh illegal quarries which were detected by the team and 26 (seven) illegal quarries were found to have complied with the closure notice which was serve earlier and has been found abandoned. The Range Forest Officers has been directed to conduct regular patrolling under his jurisdiction and to take necessary action for any illegalities detected. Moreover, in the last 3 (Three) years 172 Nos offence Report has been drawn and 45 Nos Closure Notices has been served to Offenders.

Enclosed : As above

This is for favour of information and necessary action.

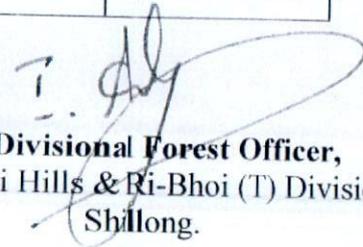
Yours faithfully



Divisional Forest Officer,
East Khasi Hills & Ri Bhoi (T) Division,
Shillong.

Action being taken to control/prohibits illegal mining and quarrying of stone, boulder and sand during the last 03 (three) years.

Year	Name of District	No. of Section 144 issued by the SDO/DC/DFO	No. of closure Notice issued		No. of prohibition/notices issued for collection of sand, etc. from river	Remarks
			Known	Unknown		
1	2	3	4	5	6	7
2021-22	East Khasi Hills District	-	-	-	-	
	Ri- Bhoi District	1	-	-	-	
2022-23	East Khasi Hills District	1	16	-	-	
	Ri- Bhoi District	1	-	-	-	
2023-24	East Khasi Hills District	1	24	-	2	
	Ri- Bhoi District	-	5	-	-	


Divisional Forest Officer,
 East Khasi Hills & Ri-Bhoi (T) Division,
 Shillong.



GOVERNMENT OF MEGHALAYA
DEPARTMENT OF FORESTS & ENVIRONMENT
OFFICE OF THE DIVISIONAL FOREST OFFICER: EAST KHASI HILLS
RIBHOI TERRITORIAL DIVISION: SHILLONG



NO. KH/9/132/Pt- 1/ 581

Dated Shillong, the 10th May, 2024.

To,

The Conservator of forests (T),
Khasi & Jaintia Hills,
Meghalaya, Shillong.

Sub: *Press Clipping, dated 03.05.2024.*

Ref: *No.MFG.83/10/illegalities/MMMCR/Pt.III/1148 dated 03.05.24.*

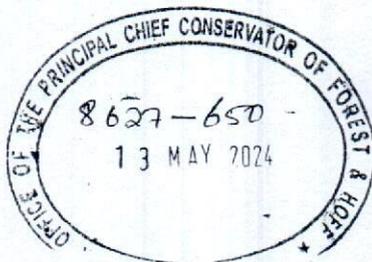
B.R. Sir,

With reference to the subject and letter No. cited above, I would like to furnish the report as below:

1. As per minutes of the meeting held in the conference hall of the Divisional Forest Officer, East Khasi Hills & Ri-Bhoi (T) Division, Shillong on 12.02.24, it was decided to carry out Joint Inspection with the member of the District Level Task force (DLTF) to identify/combat illegal Mining areas in East Khasi Hills District. During the inspection, Closure notice has been served to 18 (Eighteen) nos of illegal sand/stone quarries (Annexure - I).
2. The above said area was re-inspected by this office on 06th May, 2024 and it was found out that the sand/stone quarries owners have complied to the closure notice served and have closed down their quarries. Photographs of the same is enclosed as Annexure II for favour of your perusal.
3. Moreover, this office has directed the Range Forest Officer, i/c Shillong South Range to set up a temporary camp at Umtyngngar area, and to station staff for patrolling duty vide this office letter No.KH/9/132/Pt-I/544 dated 08.05.24 (Annexure - III).

This is for favour of information and necessary action.

Enclosed: As above.



Yours faithfully,

[Signature]
Divisional Forest officer,
East Khasi Hills & Ri - Bhoi (T) Division,
Shillong.

GOVERNMENT OF MEGHALAYA
DEPARTMENT OF FORESTS AND ENVIRONMENT
OFFICE OF THE RANGE FOREST OFFICER :: SHILLONG SOUTH RANGE
SHILLONG



No. SS/15/Illegal/2021-22

Dated Shillong, the 4th March, 2022

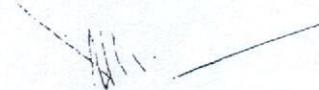
CLOSURE NOTICE

To,

Smt. Khyominia Nongkyriah
Add: Kaitkynech (Kaitkynech)
Lumkyntung (Stone Quarry)

It is found that you are operating illegal stone limestone quarry at Lumkyntung without obtaining Mining lease/Quarry permit and consent to establish nor consent to operate from the competent authority. This act is blatant violation of the Mines & Minerals (Development & Regulation) Act, 1957 and the Meghalaya Minor Minerals Concession Rules, 2016 framed thereunder by the Government.

Hence you are hereby directed to close down your stone limestone quarry within 15 (fifteen) days from the date of receipt of this notice, failing which legal proceedings as per the above-mentioned Act/Rule be initiated against you.


Range Forest Officer
P/o Shillong South Range
Shillong


4/03/2022

GOVERNMENT OF MEGHALAYA
DEPARTMENT OF FORESTS AND ENVIRONMENT
OFFICE OF THE RANGE FOREST OFFICER :: SHILLONG SOUTH RANGE
SHILLONG



No. SS/15/Illegal/2021-22/

Dated Shillong, the 4th March, 2022

CLOSURE NOTICE

To,

Shri Douklong Marbaniang

A/P: Umlyngas

Sand Quarry

It is found that you are operating illegal stone limestone quarry at Umlyngas without obtaining Mining lease/Quarry permit and consent to establish nor consent to operate from the competent authority. This act is blatant violation of the Mines & Minerals (Development & Regulation) Act, 1957 and the Meghalaya Minor Minerals Concession Rules, 2016 framed thereunder by the Government.

Hence you are hereby directed to close down your stone limestone quarry within 15 (fifteen) days from the date of receipt of this notice, failing which legal proceedings as per the above-mentioned Act/Rule be initiated against you.

D. Max...
4-11

Range Forest Officer
I/c Shillong South Range
Shillong

GOVERNMENT OF MEGHALAYA
DEPARTMENT OF FORESTS AND ENVIRONMENT
OFFICE OF THE RANGE FOREST OFFICER :: SHILLONG SOUTH RANGE
SHILLONG



No. SS/15/Illegal/2021-22/

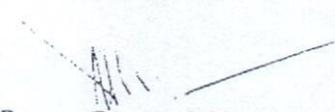
Dated Shillong, the 1st March, 2022CLOSURE NOTICE

To,

~~Shri Kleding Khaskungor~~
~~At: Luntungor~~
~~Sand Quarry~~

It is found that you are operating illegal stone limestone quarry at Luntungor without obtaining Mining lease/Quarry permit and consent to establish nor consent to operate from the competent authority. This act is blatant violation of the Mines & Minerals (Development & Regulation) Act, 1957 and the Meghalaya Minor Minerals Concession Rules, 2016 framed thereunder by the Government.

Hence you are hereby directed to close down your stone limestone quarry within 15 (fifteen) days from the date of receipt of this notice, failing which legal proceedings as per the above-mentioned Act/Rule be initiated against you.


Range Forest Officer
I/c Shillong South Range
Shillong

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GOVERNMENT OF MEGHALAYA
DEPARTMENT OF FORESTS AND ENVIRONMENT
OFFICE OF THE RANGE FOREST OFFICER :: SHILLONG SOUTH RANGE
EAST KHASI HILLS & RI - BHOIT (T) DIVISION :: MEGHALAYA :: SHILLONG

No. SS/15/Illegal/2022-23/ U.S.F - 1

Dated Shillong, the 07th 07 . 2023.

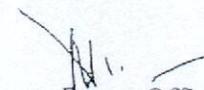
CLOSURE NOTICE

To.

Smt Rebilmon Marbaniang
Mylliem Pomkaniew
P.H.NO F.DOST 28308

It is, found that you are operating illegal sand/stone quarry at Mylliem Pomkaniew without obtaining Mining lease/ Quarry permit and consent to establish nor consent to operate from the competent authority. This act is blatant violation of the Mines & Minerals (Development & Regulation) Act 1957 and the Meghalaya Minor Minerals Concession Rules 2016 framed there under by the Government.

Hence, you are hereby directed to close down your sand/stone quarry within 15(fifteen)days from the date of receiving this notice. failing which your legal proceedings as per the above-mentioned Act/ Rules be initiated against you.


Range Forest Officer
Shillong South Range
Shillong.

Memo No. SS/15/Illegal/2022-23/

Dated Shillong, the " " . 2023.

Copy to:-

1. The Beat Forest Officer, I/c U.S.F Beat for information and necessary action and you are hereby directed to serve the Notice to the concerned person and report for compliance of the same to this office.

N-25°27'46.65"
E-91°49'39.78"


Range Forest Officer
I/c Shillong South Range
Shillong.

J.K. Marbaniang

07. 7. 2023

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GOVERNMENT OF MEGHALAYA
DEPARTMENT OF FORESTS AND ENVIRONMENT
OFFICE OF THE RANGE FOREST OFFICER :: SHILLONG SOUTH RANGE
EAST KHASI HILLS & RI - BHOI (T) DIVISION :: MEGHALAYA :: SHILLONG

No. SS/15/Illegal/2022-23/ U.S.F - 2

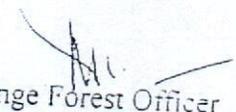
Dated Shillong, the 07th 07, 2023.CLOSURE NOTICE

To.

Smt Civilian Khyriem
Myliem Pomkaniew
P.H. NO 9366210544

It is found that you are operating illegal sand/stone quarry at Myliem Pomkaniew without obtaining Mining lease/ Quarry permit and consent to establish nor consent to operate from the competent authority. This act is blatant violation of the Mines & Minerals (Development & Regulation) Act 1957 and the Meghalaya Minor Minerals Concession Rules 2016 framed there under by the Government.

Hence, you are hereby directed to close down your ✓ sand/stone quarry within 15(fifteen) days from the date of receiving this notice, failing which your legal proceedings as per the above-mentioned Act/ Rules be initiated against you.


Range Forest Officer
Shillong South Range
Shillong.

Dated Shillong, the th . 2023.

Memo No. SS/15/Illegal/2022-23/

Copy to:-

1. The Beat Forest Officer, I/c U.S.F Beat for information and necessary action and you are hereby directed to serve the Notice to the concerned person and report for compliance of the same to this office.

N - 25° 27' 59.82"

E - 91° 49' 35.56"


Range Forest Officer
I/c Shillong South Range
Shillong.

E. KHYRIEM
07/07/23

GOVERNMENT OF MEGHALAYA
 DEPARTMENT OF FORESTS AND ENVIRONMENT
 OFFICE OF THE RANGE FOREST OFFICER :: SHILLONG SOUTH RANGE
 EAST KHASI HILLS & RI - BHOI (T) DIVISION :: MEGHALAYA :: SHILLONG

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✓

No. SS/15/Illegal/2022-23/ U.S.F - 3

Dated Shillong, the 07th 07, 2023.CLOSURE NOTICE

To.

Shri. Shansing Marbaniang
Myliem Pomkanied
P.H.No 9863880782

It is found that you are operating illegal sand/stone quarry at Myliem Pomkanied without obtaining Mining lease/ Quarry permit and consent to establish nor consent to operate from the competent authority. This act is blatant violation of the Mines & Minerals (Development & Regulation) Act 1957 and the Meghalaya Minor Minerals Concession Rules 2016 framed there under by the Government.

Hence, you are hereby directed to close down your sand/stone quarry within 15(fifteen) days from the date of receiving this notice, failing which your legal proceedings as per the above-mentioned Act/ Rules be initiated against you.

Range Forest Officer
 Shillong South Range
 Shillong.

Memo No. SS/15/Illegal/2022-23/

Dated Shillong, the th . 2023.

Copy to:-

1. The Beat Forest Officer, I/c U.S.F Beat for information and necessary action and you are hereby directed to serve the Notice to the concerned person and report for compliance of the same to this office.

N - 25° 27' 52.01"

E - 91° 49' 37.59"

T. Marboh (Brother in law)

07/07/23

Range Forest Officer
 I/c Shillong South Range
 Shillong.

GOVERNMENT OF MEGHALAYA
DEPARTMENT OF FORESTS AND ENVIRONMENT
OFFICE OF THE RANGE FOREST OFFICER :: SHILLONG SOUTH RANGE
EAST KHASI HILLS & RI - BHOITI DIVISION :: MEGHALAYA :: SHILLONG

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~~X~~

No. SS/15/Illegal/2022-23/ U.S.F - A/

Dated Shillong, the 07th 07, 2023.

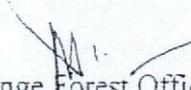
CLOSURE NOTICE

To.

Shri Banskhern Kierkalang
Umtyngar
P.H. No 09366437087

It is found that you are operating illegal sand/stone quarry at Umtyngar without obtaining Mining lease/ Quarry permit and consent to establish nor consent to operate from the competent authority. This act is blatant violation of the Mines & Minerals (Development & Regulation) Act 1957 and the Meghalaya Minor Minerals Concession Rules 2016 framed there under by the Government.

Hence, you are hereby directed to close down your ✓ sand/stone quarry within 15(fifteen)days from the date of receiving this notice, failing which your legal proceedings as per the above-mentioned Act/ Rules be initiated against you.


Range Forest Officer
Shillong South Range
Shillong.

Memo No. SS/15/Illegal/2022-23/

Dated Shillong, the th . 2023.

Copy to:-

1. The Beat Forest Officer, i/c U.S.F Beat for information and necessary action and you are hereby directed to serve the Notice to the concerned person and report for compliance of the same to this office.

N- 25° 27' 49.72"
E- 91° 49' 64.41"


Range Forest Officer
I/c Shillong South Range
Shillong.

B. K. Kalyan
07/07.

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GOVERNMENT OF MEGHALAYA
DEPARTMENT OF FORESTS AND ENVIRONMENT
OFFICE OF THE RANGE FOREST OFFICER :: SHILLONG SOUTH RANGE
EAST KHASI HILLS & RI - BHOI (T) DIVISION :: MEGHALAYA :: SHILLONG

No. SS/15/Illegal/2022-23/ U.S.F - 5

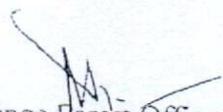
Dated Shillong, the 7th of 7, 2023.CLOSURE NOTICE

To.

Smt Syrket Saktum
UmTyngas Eieka Lailkroh
P.A. No 4612434294

It is found that you are operating illegal sand/stone quarry at umTyngas Eieka Lailkroh without obtaining Mining lease/ Quarry permit and consent to establish nor consent to operate from the competent authority. This act is blatant violation of the Mines & Minerals (Development & Regulation) Act 1957 and the Meghalaya Minor Minerals Concession Rules 2016 framed there under by the Government.

Hence, you are hereby directed to close down your sand/stone quarry within 15(fifteen)days from the date of receiving this notice, failing which your legal proceedings as per the above-mentioned Act/ Rules be initiated against you.


Range Forest Officer
Shillong South Range
Shillong.

Memo No. SS/15/Illegal/2022-23/

Dated Shillong, the th . 2023.

Copy to:-

1. The Beat Forest Officer, I/c U.S.F Beat for information and necessary action and you are hereby directed to serve the Notice to the concerned person and report for compliance of the same to this office.

N - 25° 27' 48.78"

E - 91° 49' 79.75"


Range Forest Officer
I/c Shillong South Range
Shillong.

B.K. Seta (son in law)

07/07/2023

GOVERNMENT OF MEGHALAYA
DEPARTMENT OF FORESTS AND ENVIRONMENT
OFFICE OF THE RANGE FOREST OFFICER :: SHILLONG SOUTH RANGE
EAST KHASI HILLS & RI - BHOI (T) DIVISION :: MEGHALAYA :: SHILLONG

No. SS/15/Illegal/2022-23/ U.S.F-6

Dated Shillong, the 07th 07. 2023.

CLOSURE NOTICE

To.

Shri Basashon Kharkongor
Shankla Eleka Lalukoch (Lumkyntung)
P.H. NO 887007419

It is found that you are operating illegal sand/stone quarry at Lumkyntung without obtaining Mining lease/ Quarry permit and consent to establish nor consent to operate from the competent authority. This act is blatant violation of the Mines & Minerals (Development & Regulation) Act 1957 and the Meghalaya Minor Minerals Concession Rules 2016 framed there under by the Government.

Hence, you are hereby directed to close down your sand/stone quarry within **15(fifteen)days** from the date of receiving this notice, failing which your legal proceedings as per the above-mentioned Act/ Rules be initiated against you.

Range Forest Officer
Shillong South Range
Shillong.

Memo No. SS/15/Illegal/2022-23/

Dated Shillong, the 07th 07. 2023.

Copy to:-

1. The Beat Forest Officer, I/c U.S.F Beat for information and necessary action and you are hereby directed to serve the Notice to the concerned person and report for compliance of the same to this office.

Range Forest Officer
I/c Shillong South Range
Shillong.

Basashon Kharkongor

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~~COA~~

GOVERNMENT OF MEGHALAYA
DEPARTMENT OF FORESTS AND ENVIRONMENT
OFFICE OF THE RANGE FOREST OFFICER :: SHILLONG SOUTH RANGE
EAST KHASI HILLS & RI - BHOI (T) DIVISION :: MEGHALAYA :: SHILLONG

No. SS/15/Illegal/2022-23/ U.S.F.F

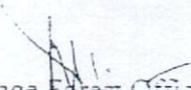
Dated Shillong, the 07th of 07 . 2023.CLOSURE NOTICE

To.

Suzi Woldor Kuskalang
Liangkynshieh Eteka Laitkiah (Luntynghas)
P.H. No 9862612443

It is found that you are operating illegal sand/stone quarry at Lumkynlung without obtaining Mining lease/ Quarry permit and consent to establish nor consent to operate from the competent authority. This act is blatant violation of the Mines & Minerals (Development & Regulation) Act 1957 and the Meghalaya Minor Minerals Concession Rules 2016 framed there under by the Government.

Hence, you are hereby directed to close down your sand/stone quarry within 15(fifteen)days from the date of receiving this notice, failing which your legal proceedings as per the above-mentioned Act/ Rules be initiated against you.


Range Forest Officer
Shillong South Range
Shillong.

Memo No. SS/15/Illegal/2022-23/

Dated Shillong, the 07th of 07 . 2023.

Copy to:-

1. The Beat Forest Officer, I/c U.S.F Beat for information and necessary action and you are hereby directed to serve the Notice to the concerned person and report for compliance of the same to this office.


Range Forest Officer
I/c Shillong South Range
Shillong.

Barahon Kharkongor

07/07/23

GOVERNMENT OF MEGHALAYA
DEPARTMENT OF FORESTS AND ENVIRONMENT
OFFICE OF THE RANGE FOREST OFFICER :: SHILLONG SOUTH RANGE
EAST KHASI HILLS & RI - BHOI (T) DIVISION :: MEGHALAYA :: SHILLONG

No. SS/15/Illegal/2022-23/ U.S.F - 8

Dated Shillong, the 07th 07, 2023.

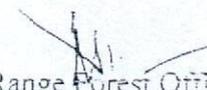
CLOSURE NOTICE

To.

Smt. Sko Karkalang
Nongthymmai Eteka Laikich
J.P.N. NO 8974008621

It is found that you are operating illegal sand/stone quarry at Lum Kynlung without obtaining Mining lease/ Quarry permit and consent to establish nor consent to operate from the competent authority. This act is blatant violation of the Mines & Minerals (Development & Regulation) Act 1957 and the Meghalaya Minor Minerals Concession Rules 2016 framed there under by the Government.

Hence, you are hereby directed to close down your sand/stone quarry within **15(fifteen)days** from the date of receiving this notice, failing which your legal proceedings as per the above-mentioned Act/Rules be initiated against you.


Range Forest Officer
Shillong South Range
Shillong.

Memo No. SS/15/Illegal/2022-23/

Dated Shillong, the th . 2023.

Copy to:-

1. The Beat Forest Officer, I/c U.S.F Beat for information and necessary action and you are hereby directed to serve the Notice to the concerned person and report for compliance of the same to this office.


Range Forest Officer
I/c Shillong South Range
Shillong.

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07/07/23

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GOVERNMENT OF MEGHALAYA
DEPARTMENT OF FORESTS AND ENVIRONMENT
OFFICE OF THE RANGE FOREST OFFICER :: SHILLONG SOUTH RANGE
EAST KHASI HILLS & RI - BHOI (T) DIVISION :: MEGHALAYA :: SHILLONG

No. SS/15/Illegal/2022-23/ U.S.F/9

Dated Shillong, the 7th of Feb. 2023.

CLOSURE NOTICE

To,

Shri. Moses Kookalang
Nongthymau Klaka Kaitkroh
Phno: 9612679309

It is found that you are operating illegal sand/stone quarry at Lunkgutong without obtaining Mining lease/ Quarry permit and consent to establish nor consent to operate from the competent authority. This act is blatant violation of the Mines & Minerals (Development & Regulation) Act 1957 and the Meghalaya Minor Minerals Concession Rules 2016 framed there under by the Government.

Hence, you are hereby directed to close down your sand/stone quarry within 15(fifteen)days from the date of receiving this notice. failing which your legal proceedings as per the above-mentioned Act/ Rules be initiated against you.

Range Forest Officer
Shillong South Range
Shillong.

Memo No. SS/15/Illegal/2022-23/

Dated Shillong, the 7th of Feb. 2023.

Copy to:-

1. The Beat Forest Officer, I/c U.S.F Beat for information and necessary action and you are hereby directed to serve the Notice to the concerned person and report for compliance of the same to this office.

Range Forest Officer
I/c Shillong South Range
Shillong.

7/07/2023

GOVERNMENT OF MEGHALAYA
DEPARTMENT OF FORESTS AND ENVIRONMENT
OFFICE OF THE RANGE FOREST OFFICER :: SHILLONG SOUTH RANGE
EAST KHASI HILLS & RI - BHOI (T) DIVISION :: MEGHALAYA :: SHILLONG

No. SS/15/Illegal/2023-24/

Dated Shillong, the 15th 2, 2024.CLOSURE NOTICE

To.

Dorbas Shnong Mawkdok
Mawkdok

It is found that you are operating illegal sand/stone quarry at Mawkdok without obtaining Mining lease/ Quarry permit and consent to establish nor consent to operate from the competent authority. This act is blatant violation of the Mines & Minerals (Development & Regulation) Act 1957 and the Meghalaya Minor Minerals Concession Rules 2016 framed there under by the Government.

Hence, you are hereby directed to close down your sand/stone quarry within 15(fifteen)days from the date of receiving this notice, failing which your legal proceedings as per the above-mentioned Act/ Rules be initiated against you.

Range Forest Officer
Shillong South Range
Shillong.

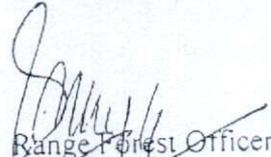
Memo No. SS/15/Illegal/2023-24/

Dated Shillong, the th , 2024.

Copy to:-

- The Beat Forest Officer. V/c 5th mile U.S.F Beat for information and necessary action and you are hereby directed to serve the Notice to the concerned person and report for compliance of the same to this office.

N-25°25'45.97"
E-091°47'25.87"


Range Forest Officer
V/c Shillong South Range
Shillong.

Sirdar

P.H.No 6009597182

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GOVERNMENT OF MEGHALAYA
DEPARTMENT OF FORESTS AND ENVIRONMENT
OFFICE OF THE RANGE FOREST OFFICER :: SHILLONG SOUTH RANGE
EAST KHASI HILLS & RI - BHOI (T) DIVISION :: MEGHALAYA :: SHILLONG

No. SS/15/Illegal/2023-24/

Dated Shillong, the 15th 2, 2024.

CLOSURE NOTICE

To,

Elaka Jaitkroh
Jaitkroh

It is found that you are operating illegal sand/stone quarry at Jaitkroh (Mawmysitang) without obtaining Mining lease/ Quarry permit and consent to establish nor consent to operate from the competent authority. This act is blatant violation of the Mines & Minerals (Development & Regulation) Act 1957 and the Meghalaya Minor Minerals Concession Rules 2016 framed there under by the Government.

Hence, you are hereby directed to close down your sand/stone quarry within 15(fifteen)days from the date of receiving this notice, failing which your legal proceedings as per the above-mentioned Act/ Rules be initiated against you.

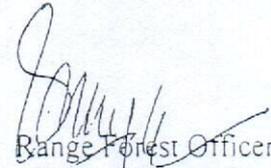
Range Forest Officer
Shillong South Range
Shillong.

Memo No. SS/15/Illegal/2023-24/

Dated Shillong, the th . 2024.

Copy to:-

1. The Beat Forest Officer, I/c _____ Beat for information and necessary action and you are hereby directed to serve the Notice to the concerned person and report for compliance of the same to this office.


Range Forest Officer
I/c Shillong South Range
Shillong.

N-25°25'46.58"

E-091°47'25.20"

P.H.NO 93662923F8

B

417 C
2024

GOVERNMENT OF MEGHALAYA
DEPARTMENT OF FORESTS AND ENVIRONMENT
OFFICE OF THE RANGE FOREST OFFICER :: SHILLONG SOUTH RANGE
EAST KHASI HILLS & RI - BHOI (T) DIVISION :: MEGHALAYA :: SHILLONG

No. SS/15/Illegal/2023-24/

Dated Shillong, the 15th 02, 2024.CLOSURE NOTICE

To.

Shri Khasar Mawlong
Dympep

It is found that you are operating illegal sand/stone quarry at Dympep without obtaining Mining lease/ Quarry permit and consent to establish nor consent to operate from the competent authority. This act is blatant violation of the Mines & Minerals (Development & Regulation) Act 1957 and the Meghalaya Minor Minerals Concession Rules 2016 framed there under by the Government.

Hence, you are hereby directed to close down your sand/stone quarry within 15(fifteen) days from the date of receiving this notice, failing which your legal proceedings as per the above-mentioned Act/ Rules be initiated against you.

Range Forest Officer
Shillong South Range
Shillong.

Memo No. SS/15/Illegal/2023-24/

Dated Shillong, the 15th 02, 2024.

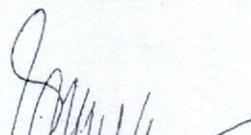
Copy to:-

- The Beat Forest Officer, I/c _____ Beat for information and necessary action and you are hereby directed to serve the Notice to the concerned person and report for compliance of the same to this office.

N-25°25'24.00"
E-091°47'05.09"

P.H.NO 9362072957

Land owner


Range Forest Officer
I/c Shillong South Range
Shillong.

Khival

A18C
~~363~~

GOVERNMENT OF MEGHALAYA
DEPARTMENT OF FORESTS AND ENVIRONMENT
OFFICE OF THE RANGE FOREST OFFICER :: SHILLONG SOUTH RANGE
EAST KHASI HILLS & RI - BHOI (T) DIVISION :: MEGHALAYA :: SHILLONG

No. SS/15/Illegal/2023-24/

Dated Shillong, the 15th 02. 2024.CLOSURE NOTICE

To.

Shri Phailang Mawlong
Mawbeh

It is found that you are operating illegal sand/stone quarry at Sympep without obtaining Mining lease/ Quarry permit and consent to establish nor consent to operate from the competent authority. This act is blatant violation of the Mines & Minerals (Development & Regulation) Act 1957 and the Meghalaya Minor Minerals Concession Rules 2016 framed there under by the Government.

Hence, you are hereby directed to close down your sand/stone quarry within 15(fifteen)days from the date of receiving this notice, failing which your legal proceedings as per the above-mentioned Act/ Rules be initiated against you.

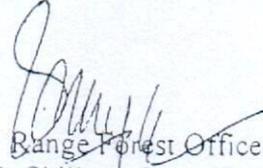
Range Forest Officer
Shillong South Range
Shillong.

Memo No. SS/15/Illegal/2023-24/

Dated Shillong, the 15th 02. 2024.

Copy to:-

1. The Beat Forest Officer, I/c _____ Beat for information and necessary action and you are hereby directed to serve the Notice to the concerned person and report for compliance of the same to this office.


Range Forest Officer
I/c Shillong South Range
Shillong.

Land owner

PH. No 6009058597

R. GSTAR
15/02

25° 25' 26.30"

09° 47' 01.02"

GOVERNMENT OF MEGHALAYA
DEPARTMENT OF FORESTS AND ENVIRONMENT
OFFICE OF THE RANGE FOREST OFFICER :: SHILLONG SOUTH RANGE
EAST KHASI HILLS & RI - BHOI (T) DIVISION :: MEGHALAYA :: SHILLONG

419 C
~~279~~

No. SS/15/Illegal/2023-24/

Dated Shillong, the 15th 02, 2024.

CLOSURE NOTICE

To.

Shri Batskhem Syiem
Kydemkhla

It is found that you are operating illegal sand/stone quarry at Kydemkhla without obtaining Mining lease/ Quarry permit and consent to establish nor consent to operate from the competent authority. This act is blatant violation of the Mines & Minerals (Development & Regulation) Act 1957 and the Meghalaya Minor Minerals Concession Rules 2016 framed there under by the Government.

Hence, you are hereby directed to close down your sand/stone quarry within 15(fifteen)days from the date of receiving this notice, failing which your legal proceedings as per the above-mentioned Act/ Rules be initiated against you.

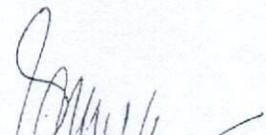
Range Forest Officer
Shillong South Range
Shillong.

Memo No. SS/15/Illegal/2023-24/

Dated Shillong, the 15th 02, 2024.

Copy to:-

- The Beat Forest Officer, I/c _____ Beat for information and necessary action and you are hereby directed to serve the Notice to the concerned person and report for compliance of the same to this office.


Range Forest Officer
I/c Shillong South Range
Shillong.

J-25°26'33.62"
-091°48'57.67"

BS YIPRO

P#NO 9612290200

Land owner

GOVERNMENT OF MEGHALAYA
DEPARTMENT OF FORESTS AND ENVIRONMENT
OFFICE OF THE RANGE FOREST OFFICER :: SHILLONG SOUTH RANGE
EAST KHASI HILLS & RI - BHOI (T) DIVISION :: MEGHALAYA :: SHILLONG

No. SS/15/Illegal/2023-24/

Dated Shillong, the 15th 02, 2024.

CLOSURE NOTICE

To.

Shri Hehlok Kharkongor
Kyrdemkhla

It is found that you are operating illegal sand/stone quarry at Kyrdemkhla without obtaining Mining lease/ Quarry permit and consent to establish nor consent to operate from the competent authority. This act is blatant violation of the Mines & Minerals (Development & Regulation) Act 1957 and the Meghalaya Minor Minerals Concession Rules 2016 framed there under by the Government.

Hence, you are hereby directed to close down your sand/stone quarry within 15(fifteen)days from the date of receiving this notice, failing which your legal proceedings as per the above-mentioned Act/ Rules be initiated against you.

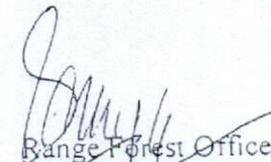
Range Forest Officer
Shillong South Range
Shillong.

Memo No. SS/15/Illegal/2023-24/

Dated Shillong, the 15th 02, 2024.

Copy to:-

- The Beat Forest Officer. I/c 5th mile U.S.F Beat for information and necessary action and you are hereby directed to serve the Notice to the concerned person and report for compliance of the same to this office.


Range Forest Officer
I/c Shillong South Range
Shillong



N - 25° 26' 54.83"

E - 091° 48' 53.64"

P.H.NO 9612731657

Land owners + operators



Status of sand /stone quarries around Umtyngngar river inspected on 6/5/2024

Sl No	Closure Notice & Date	Name of Quarry owner	Functioning / closed	Remark
1	SS/15/ Illegal/2021-22/ Dt.4.3.2022	Shri Khromina Nongkynrih	Closed	Photographs enclosed
2	SS/15/ Illegal/2021-22/ Dt.4.3.2022	Shri Donboklang Marbaniang	-do-	-do-
3	SS/15/ Illegal/2021-22/ Dt.4.3.2022	Shri Kloding Kharkongor	-do-	-do-
4	SS/15/ Illegal/2022-23/U.S.F-1 Dt.7.7.2023	Smt Kebilmon Marbaniang	-do-	-do-
5	SS/15/ Illegal/2022-23/U.S.F-2 Dt.7.7.2023	Smt Civilian Khyriem	-do-	-do-
6	SS/15/ Illegal/2022-23/U.S.F-3 Dt.7.7.2023	Shri Shansing Marbaniang	-do-	-do-
7	SS/15/ Illegal/2022-23/U.S.F-4 Dt.7.7.2023	Shri Banskhem Kurkalang	-do-	-do-
8	SS/15/ Illegal/2022-23/U.S.F-5 Dt.7.7.2023	Smt Syrket Sohtun	-do-	-do-
9	SS/15/ Illegal/2022-23/U.S.F-6 Dt.7.7.2023	Shri Barashon Kharkongor	-do-	-do-
10	SS/15/ Illegal/2022-23/USF-7 Dt.7.7.2023	Shri Woldar Kurkalang	-do-	-do-
11	SS/15/ Illegal/2022-23/U.S.F-8 Dt.7.7.2023	Shri Sko Kurkalang	-do-	-do-
12	SS/15/ Illegal/2022-23/U.S.F-9 Dt.7.7.2023	Shri Morder Kurkalang	-do-	-do-
13	SS/15/ Illegal/2023-24/ Dt.15.2.2024	Dorbar Shnong Mwkdok	-do-	-do-
14	SS/15/ Illegal/2023-24/ Dt.15.2.2024	Elaka Laitkroh	-do-	-do-
15	SS/15/ Illegal/2023-24/ Dt.15.2.2024	Shri Khrar Mawlong	-do-	-do-
16	SS/15/ Illegal/2023-24/ Dt.15.2.2024	Shri Phailang Mawlong	-do-	-do-
17	SS/15/ Illegal/2023-24/ Dt.15.2.2024	Shri Batskhem Syiem	-do-	-do-
18	SS/15/ Illegal/2023-24/ Dt.15.2.2024	Shri Hehbok Kharkongor	-do-	-do-



445

53
GOVERNMENT OF MEGHALAYA
DEPARTMENT OF FORESTS & ENVIRONMENT
OFFICE OF THE DIVISIONAL FOREST OFFICER: EAST KHASI HILLS &
RIBHOI TERRITORIAL DIVISION: SHILLONG



NO. KH/1/235/EKH/ 1114

Dated Shillong, the 6th June, 2024.

To : The Conservator of Forests (T),
Khasi & Jaintia Hills,
Meghalaya, Shillong.

ANNEXURE R/7

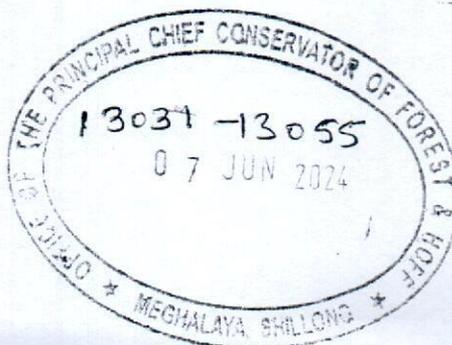
Sub : Original Application No. 150/2024 News item titled "Order restrains illegal mining, quarrying" appearing The Shillong Times dated 06.01.2024.

Ref : MFG/NGT/O.A.No.150/2024/1794 dated 14.05.24.

Sir,

With reference to the subject and letter No. cited above, I am furnishing herewith the specific information with respect to Illegal Mining/Transportation with reference to 3 sites mentioned in the Hon'ble National Green Tribunal Order viz; Sohiong, Mawblei and Umphymai in East Khasi Hills as below:

1. During the inspection carried out on 28.05.2024, no illegal Mining or removal of Sand could be detected within the jurisdiction of Sohiong area. In this regard, I am enclosing the report of the Assistant conservator of Forests, I/c Protection Range **(Enclosed as Annexure I)**.
2. During inspection carried out on 24.05.2024, it was found that there are no Stone Quarries at Mawblei. However 3 (Three) nos illegal Stone Quarries were found to be operating at Jyngtah area (Nearby Mawblei) during inspection on the same day i.e. 24.05.24 and Closure Notice has been served **(Enclosed as Annexure II)**. Moreover I would like to inform you that 5 (Five) nos of Illegal Stone quarries were served Closure Notices on 08.11.2023 **(Enclosed as Annexure III)** and the areas were re-inspected on 27.05.2024 and found to be non functional/abandoned **(Photographs Enclosed as Annexure - IV)**. Three illegal stone quarries around Jyngtah area were detected and offence was drawn vide offence report No. SS/11/Offence Report/2022-23/291 dated 27.07.2022 **(Enclosed as Annexure - V)** and presently the case is pending in the Hon'ble court of The District & Session Judge, East Khasi hills District.

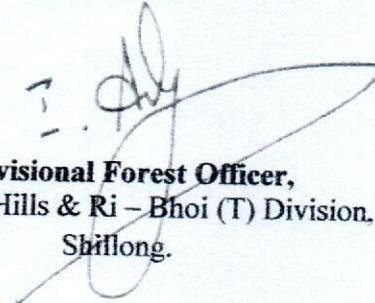


3. During inspection at Umphyrnai on 24.05.24, no illegal stone Quarries could be detected. However, on verification of the illegal mining site, which were served closure notices earlier were found to be abandoned. **(Photographs Enclosed as Annexure-VI)**. Moreover, I am enclosing herewith the Report from the Range Forest Officer, I/c Shillong South Range **(Enclosed as Annexure-VII)** for favour of your perusal.
4. Moreover, direction has been given to The Assistant conservator of Forests, I/c Protection Range and The Range Forest Officer, I/c Shillong South Range to conduct regular patrolling vide this office letter No. Kh/1/235/EKH/1109-110 dated 05.06.2024 **(Enclosed as Annexure-VIII)** and to submit monthly report during the 1st week of July/2024. Upon receipt of the report, the same will be furnished to your office.

This is for favour of information and necessary action.

Enclosed : As above.

Yours faithfully



Divisional Forest Officer,
East Khasi Hills & Ri - Bhoi (T) Division,
Shillong.

GOVERNMENT OF MEGHALAYA
DEPARTMENT OF FORESTS AND ENVIRONMENT
OFFICE OF THE RANGE FOREST OFFICER :: PROTECTION RANGE SHILLONG
SHILLONG



No.PR/09/III (Sand Mining)/2024-25/ 6

Dated Shillong, the 30th May, 2024

To,

The Divisional Forest Officer
East Khasi Hills & Ri-Bhoi (T) Division
Shillong

A 30/5/24

Divisional Forest Officer,
Khasi Hills Division, Shillong

Subj : "Order restrains illegal mining, quarrying."

Regd. No 1191
Date of 30/5/24
File No

Sir,

With reference to the subject cited above, I have the honour to inform you that this office has conducted inspection to identify illegal mining, quarrying activities. During the course of inspection there are no illegal mining or removal of sand from river beds could be detected within the jurisdiction of Protection Range.

Moreover, report submitted by the Beat Forest Officer, Protection Range is enclosed herewith for favour of your kind information and necessary action.

Yours faithfully,

Agg
Assistant Conservator of Forests (P)
i/c. Protection Range
Shillong

Eys
29/5Dated Shillong, the 28th May, 2024

To,

The Assistant Conservator Forests (P),
I/c Protection Range,
Shillong.

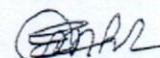
Subj.: Submission of report on illegal sand mining activities.

Sir,

With reference to the subject cited above, I have the honour to report herewith that patrolling duty have been carried out by the undersigned to inspect and identify illegal sand mining activities (river sand) in areas which fall under the jurisdiction of Protection Range. During the course of patrolling and inspection, no mining activities or removal of sand from river beds could be detected and the same may kindly be treated as nil.

This is for favour of your kind information and necessary action.

Yours faithfully,



(Shri. E. Makroh, Fr-I)
Beat Forest Officer,
Protection Range.

57
GOVERNMENT OF MEGHALAYA
DEPARTMENT OF FORESTS AND ENVIRONMENT
OFFICE OF THE RANGE FOREST OFFICER:: SHILLONG SOUTH RANGE
SHILLONG
EAST KHASI HILLS AND RI BHOI (T) DIVISION SHILLONG



No.SS/15/Illegals/2024-25/ 192

Dated Shillong the 31st May, 2024

ANNEXURE R/9

To, The Divisional Forest officer,
East Khasi Hills & Ri-Bhoi (T) Division,
Shillong.

A-3/6/24

Divisional Forest Officer,
East Khasi Hills Division, Shillong
Regd. No 1214
Date of 3/5/24
File No

Sub.: Status of illegal quarries.

Sir,

As per WhatsApp message dt 23.5.2024 and verbal discussion with the ACF(P), I have the honour to inform you that an inspection has been carried out by this office on the 24th and 27th May, 2024 at Mawblei and Umphyrnai areas regarding the status of illegal stone quarries which have been earlier seized on served with closure notices.

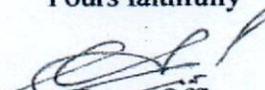
During the inspection at Mawblei, it was found that there are no stone quarries at Mawblei but some quarries could be seen from Mawblei which are situated at Wahkdait and Jyntah areas. On proceeding to these areas, it was found that 3(three) stone quarries were functioning illegally at Jyntah area near Wah Umkhen river and closure notices were served accordingly (copies enclosed). The illegal stone quarries which were earlier served with closure notices and against which offence reports have been drawn were found to be non-functional or abandoned (list enclosed along with photographs).

During the inspection at Umphyrnai, it was found that the 5(five) illegal stone quarries which were earlier served with closure notices were not functioning and abandoned (list enclosed along with photographs). However, there are stone quarries which seem to be operational on the other side towards Laitkor area, but no one was found operating at the time of inspection and hence closure notice could not be served. Efforts are being made by this office to find the quarry owners for necessary action if found to be operating.

This is for favour of your kind information and necessary action.

Encl.-: As above

Yours faithfully


Range Forest Officer
Shillong South Range
Shillong



No. SS/15/Illegal/2024-25/ 181

Dated Shillong, the 24th May 2024.

CLOSURE NOTICE

To,

Smt. Taylor Pynrope
Madansyng
K.K. Hills

It is found that you are operating illegal sand/stone quarry at Jyntah, Umkhun River Area without obtaining Mining lease/ Quarry permit and consent to establish nor consent to operate from the competent authority. This act is blatant violation of the Mines & Minerals (Development & Regulation) Act 1957 and the Meghalaya Minor Minerals Concession Rules 2016 framed there under by the Government.

Hence, you are hereby directed to close down your sand/stone quarry within 15(fifteen) days from the date of receiving this notice, failing which your legal proceedings as per the above-mentioned Act/ Rules be initiated against you.

Range Forest Officer
Shillong South Range
Shillong.

Memo No. SS/15/Illegal/2024-25/181 - A

Dated Shillong, the 24th May, 2024.

Copy to:-

1. The Beat Forest Officer, I/c Motnaga Beat for information and necessary action and you are hereby directed to serve the Notice to the concerned person and report for compliance of the same to this office.

Received
Smt. Taylor Pynrope
Beysyng Pynrope
99748 15512

Range Forest Officer
I/c Shillong South Range
Shillong.

GPS Coordinate

(A) N 25° 32' 58.27"
E 091° 55' 12.59"

(B) N 25° 32' 57.50"
E 091° 55' 11.66"

GOVERNMENT OF MEGHALAYA
DEPARTMENT OF FORESTS AND ENVIRONMENT
OFFICE OF THE RANGE FOREST OFFICER :: SHILLONG SOUTH RANGE
EAST KHASI HILLS & RI - BHOI (T) DIVISION :: MEGHALAYA :: SHILLONG

No. SS/15/Illegal/2024-25/180

Dated Shillong, the 24th May 2024.CLOSURE NOTICE

To,

Smti. Rikanti Waidhyllaw
Wah Tyothi (Happy Valley Area)

It is found that you are operating illegal sand/stone quarry at Wah Tyothi (Umkhon River Side) without obtaining Mining lease/ Quarry permit and consent to establish nor consent to operate from the competent authority. This act is blatant violation of the Mines & Minerals (Development & Regulation) Act 1957 and the Meghalaya Minor Minerals Concession Rules 2016 framed there under by the Government.

Hence, you are hereby directed to close down your sand/stone quarry within 15(fifteen) days from the date of receiving this notice, failing which your legal proceedings as per the above-mentioned Act/ Rules be initiated against you.

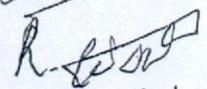

Range Forest Officer
Shillong South Range
Shillong.

Memo No. SS/15/Illegal/2024-25/180 - A

Dated Shillong, the 24th May, 2024.

Copy to:-

- The Beat Forest Officer, I/c Motinager Beat for information and necessary action and you are hereby directed to serve the Notice to the concerned person and report for compliance of the same to this office.

Received

(Smti Rikanti Waidhyllaw)
9862020607.


Range Forest Officer
I/c Shillong South Range
Shillong.

GPS Co-ordinates
(A) N 25° 33' 03.15" (c) N 25° 32' 54.71"
E 091° 55' 38.97" E 091° 55' 40.92"
(B) N 25° 33' 01.55"
E 091° 55' 40.70"

Annexure - II
451 ~~473~~

60

GOVERNMENT OF MEGHALAYA
DEPARTMENT OF FORESTS AND ENVIRONMENT
OFFICE OF THE RANGE FOREST OFFICER :: SHILLONG SOUTH RANGE
EAST KHASI HILLS & RI - BHOI (T) DIVISION :: MEGHALAYA :: SHILLONG

No. SS/15/Illegal/2024-25/ 182

Dated Shillong, the 24th May, 2024.

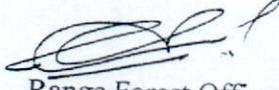
CLOSURE NOTICE

To,

Shri. Elbistan Kharkongor
Jyntah, Umkher River Area
K-K Hills, District

It is found that you are operating illegal ~~sand~~[✓]/stone quarry at Jyntah, Umkher River Area without obtaining Mining lease/ Quarry permit and consent to establish nor consent to operate from the competent authority. This act is blatant violation of the Mines & Minerals (Development & Regulation) Act 1957 and the Meghalaya Minor Minerals Concession Rules 2016 framed there under by the Government.

Hence, you are hereby directed to close down your sand/stone quarry within 15(fifteen)days from the date of receiving this notice, failing which your legal proceedings as per the above-mentioned Act/ Rules be initiated against you.

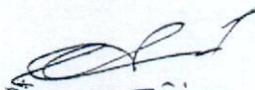

Range Forest Officer
Shillong South Range
Shillong.

Memo No. SS/15/Illegal/2024-25/182 -A

Dated Shillong, the 24th May, 2024.

Copy to:-

1. The Beat Forest Officer, I/c Mahinagar Beat for information and necessary action and you are hereby directed to serve the Notice to the concerned person and report for compliance of the same to this office.


Range Forest Officer
I/c Shillong South Range
Shillong.

Received
Elkhangor -
Shri. Elbistan Kharkongor
9862530064

GPS Co-ordinate
N 25° 32' 57.05
E 091° 55' 11.60

GOVERNMENT OF MEGHALAYA
DEPARTMENT OF FORESTS AND ENVIRONMENT
OFFICE OF THE RANGE FOREST OFFICER :: SHILLONG SOUTH RANGE
EAST KHASI HILLS & RI - BHOI (T) DIVISION :: MEGHALAYA :: SHILLONG

No. SS/15/Illegal/2023-24/MS

Dated Shillong, the 8th Nov, 2023.

CLOSURE NOTICE

To,

Shri O. Nongskung
Kantkar
9233050237

Subj: Notice of Illegal Stone Crusher / Quarry

With reference to the subject cited above, it is found that you are operating the illegal stone Quarry/Crusher unit without obtaining Mining lease/ NOC as per Meghalaya Minor Minerals Concession Rules(MMMCR) 2016 from the Competent Authority at Wahkolait which is a violation of the Hon'ble NGT order No.171 of 2013 dated 05.08.2013 and Hon'ble Court of Meghalaya order dated 30th June 2015 in WP (c) No.140/2014 Tangkham Sangma Vs State of Meghalaya & others.

Hence, you are hereby directed to close down your Quarry /Crusher unit within One Month from the date of receiving this notice, failing which your Quarry / Crusher along with machineries will be seized and court case be initiated against you.

Range Forest Officer
Shillong South Range
Shillong.

Memo No. SS/15/Illegal/2023-24/

Dated Shillong, the 8th Nov, 2023.

Copy to:-

1. The Beat Forest Officer, I/c Motinagar Beat for information and necessary action and you are hereby directed to serve the Notice to the concerned person and report for compliance of the same to this office.

N - 25° 32' 29.29"
E - 091° 54' 34.82"

Range Forest Officer
I/c Shillong South Range
Shillong.

L. T. I
L. Nangbari

Annexure - III
453 ~~40~~ 41

GOVERNMENT OF MEGHALAYA
DEPARTMENT OF FORESTS AND ENVIRONMENT
OFFICE OF THE RANGE FOREST OFFICER :: SHILLONG SOUTH RANGE
EAST KHASI HILLS & RI - BHOI (T) DIVISION :: MEGHALAYA :: SHILLONG

No. SS/15/Illegal/2023-24/

Dated Shillong, the 8th Nov, 2023.

CLOSURE NOTICE

To,

Shri Robert Nangrum
Wahkldait

Subj : Notice of Illegal Stone Crusher / quarry

With reference to the subject cited above, it is found that you are operating the illegal stone Quarry/Crusher unit without obtaining Mining lease/ NOC as per Meghalaya Minor Minerals Concession Rules(MMMCR) 2016 from the Competent Authority at Wahkldait which is a violation of the Hon'ble NGT order No.171 of 2013 dated 05.08.2013 and Hon'ble Court of Meghalaya order dated 30th June 2015 in WP (c) No.140/2014 Tangkham Sangma Vs State of Meghalaya & others.

Hence, you are hereby directed to close down your Quarry /Crusher unit within **One Month** from the date of receiving this notice, failing which your Quarry / Crusher along with machineries will be seized and court case be initiated against you .

/

Range Forest Officer
Shillong South Range
Shillong.

Memo No. SS/15/Illegal/2023-24/

Dated Shillong, the 8th Nov 2023.

Copy to:-

1. The Beat Forest Officer, I/c Motunagar Beat for information and necessary action and you are hereby directed to serve the Notice to the concerned person and report for compliance of the same to this office.

Received by
Ranjit Bahadur
[Signature]

[Signature]
Range Forest Officer
I/c Shillong South Range
Shillong.

GOVERNMENT OF MEGHALAYA
DEPARTMENT OF FORESTS AND ENVIRONMENT
OFFICE OF THE RANGE FOREST OFFICER :: SHILLONG SOUTH RANGE
EAST KHASI HILLS & RI - BHOI (T) DIVISION :: MEGHALAYA :: SHILLONG

No. SS/15/Illegal/2023-24/

Dated Shillong, the 8th Nov 2023.CLOSURE NOTICE

To,

Smt Rita Kharkonger
Wahkdait

Subj : Notice of Illegal Stone Crusher / Quarry

With reference to the subject cited above, it is found that you are operating the illegal stone Quarry/Crusher unit without obtaining Mining lease/ NOC as per Meghalaya Minor Minerals Concession Rules(MMMCR) 2016 from the Competent Authority at Wahkdait which is a violation of the Hon'ble NGT order No.171 of 2013 dated 05.08.2013 and Hon'ble Court of Meghalaya order dated 30th June 2015 in WP (c) No.140/2014 Tangkham Sangma Vs State of Meghalaya & others.

Hence, you are hereby directed to close down your Quarry /Crusher unit within One Month from the date of receiving this notice, failing which your Quarry / Crusher along with machineries will be seized and court case be initiated against you .

Range Forest Officer
Shillong South Range
Shillong.

Memo No. SS/15/Illegal/2023-24/

Dated Shillong, the 8th Nov, 2023.

Copy to:-

1. The Beat Forest Officer, I/c Motnagar Beat for information and necessary action and you are hereby directed to serve the Notice to the concerned person and report for compliance of the same to this office.

N -
E -

Received
[Signature]

[Signature]
Range Forest Officer
I/c Shillong South Range
Shillong.

GOVERNMENT OF MEGHALAYA
DEPARTMENT OF FORESTS AND ENVIRONMENT
OFFICE OF THE RANGE FOREST OFFICER :: SHILLONG SOUTH RANGE
EAST KHASI HILLS & RI - BHOI (T) DIVISION :: MEGHALAYA :: SHILLONG

No. SS/15/Illegal/2023-24/

Dated Shillong, the 8th Nov 2023.CLOSURE NOTICE

To,

Smti Aquila Maurice
Wahkdait

Subj : Notice of Illegal Stone Crusher / quarry.

With reference to the subject cited above, it is found that you are operating the illegal stone Quarry/Crusher unit without obtaining Mining lease/ NOC as per Meghalaya Minor Minerals Concession Rules (MMMCR) 2016 from the Competent Authority at Wahkdait which is a violation of the Hon'ble NGT order No.171 of 2013 dated 05.08.2013 and Hon'ble Court of Meghalaya order dated 30th June 2015 in WP (c) No.140/2014 Tangkham Sangma Vs State of Meghalaya & others.

Hence, you are hereby directed to close down your Quarry /Crusher unit within One Month from the date of receiving this notice, failing which your Quarry / Crusher along with machineries will be seized and court case be initiated against you.

Range Forest Officer
Shillong South Range
Shillong.

Memo No. SS/15/Illegal/2023-24/

Dated Shillong, the th , 2023.

Copy to:-

1. The Beat Forest Officer, I/c Motnagar Beat for information and necessary action and you are hereby directed to serve the Notice to the concerned person and report for compliance of the same to this office.

Received
[Signature]

[Signature]
Range Forest Officer
I/c Shillong South Range
Shillong.

GOVERNMENT OF MEGHALAYA
DEPARTMENT OF FORESTS AND ENVIRONMENT
OFFICE OF THE RANGE FOREST OFFICER :: SHILLONG SOUTH RANGE
EAST KHASI HILLS & RI - BHOI (T) DIVISION :: MEGHALAYA :: SHILLONG

No. SS/15/Illegal/2023-24/

Dated Shillong, the 8th Nov 2023.

CLOSURE NOTICE

To,
Shri Franky Mankhiem
Wahkaba

Subj : Notice of Illegal Stone Crusher / Quarry

With reference to the subject cited above, it is found that you are operating the illegal stone Quarry/Crusher unit without obtaining Mining lease/ NOC as per Meghalaya Minor Minerals Concession Rules(MMMCR) 2016 from the Competent Authority at Wahkaba which is a violation of the Hon'ble NGT order No.171 of 2013 dated 05.08.2013 and Hon'ble Court of Meghalaya order dated 30th June 2015 in WP (c) No.140/2014 Tangkham Sangma Vs State of Meghalaya & others.

Hence, you are hereby directed to close down your Quarry /Crusher unit within One Month from the date of receiving this notice, failing which your Quarry / Crusher along with machineries will be seized and court case be initiated against you .

Range Forest Officer
Shillong South Range
Shillong.

Dated Shillong, the 8th Nov 2023.

Memo No. SS/15/Illegal/2023-24/

Copy to:-

- 1. The Beat Forest Officer, I/c Motinagar Beat for information and necessary action and you are hereby directed to serve the Notice to the concerned person and report for compliance of the same to this office.

Received by
Rongbun Sangma

[Signature]
Range Forest Officer
I/c Shillong South Range
Shillong.

Schedule L (Part I), Form No. 32

FOREST DEPARTMENT, MEGHALAYA

East Khasi Hills
Ri Bhoi (T) DIVISIONOFFENCE REPORT No. SS/1/2022-23 Dated 28-7-2022Shillong South } REVENUE STATION
RANGE

NATURE OF THE OFFENCE

illegal quarrying of Boulder StoneDate and hour of detection 25th July 2022 at 12.30 PMPlace of occurrence Wah UmbhohBy whom detected W.S. Ruviah i/c Malinagar BeatREFERENCE TO SECTIONS OF THE FOREST ACT
MEGHALAYA FOREST REGULATION

(To be filled in by the Divisional Forest Officer)

NAMES OF ACCUSED

Name	Father's Name	Place of Residence		
		Village	Thana	District
<u>Shri Hanson Marwein</u>		<u>Madan Rting</u>	<u>Madan Rting</u>	<u>E.K. Hills</u>

NAMES OF WITNESS

<u>S.M. Lyngdoh</u>				
<u>Duy Rangleh</u>				
<u>K. Marbatong</u>				
<u>L. Lyngdoh</u>				

(Full Report of facts Overleaf)

Meghalaya Schedule L (Part I), Form No. 32

FOREST DEPARTMENT, MEGHALAYA

East Khasi Hills
Ri Shai (T) DIVISIONOFFENCE REPORT No. SS/2/2022-23 Dated 28-7-2022Shillong South } REVENUE STATION
RANGE

NATURE OF THE OFFENCE

illegal quarrying of Boulder StoneDate and hour of detection 25th July 2022Place of occurrence Wah Umbalen SyntahBy whom detected W.S. Kurban i/c Motuagar BeatREFERENCE TO SECTIONS OF THE FOREST ACT
MEGHALAYA FOREST REGULATION

(To be filled in by the Divisional Forest Officer)

NAMES OF ACCUSED

Name	Father's Name	Place of Residence		
		Village	Thana	District
Smti Divisiba Kharbongar	S. Rani	Madan Rong	Madanryting	East Khasi Hills

NAMES OF WITNESS

1. Shri. S.M. Lyngdoh Dy. Ranger				
2. Shri. L. Lyngdoh				
3. Shri. K. Marbaniang				

(Full Report of facts Overleaf)

Meghalaya Schedule L (Part I), Form No. 32

FOREST DEPARTMENT, MEGHALAYA

East-Khasi Hills.

S. Ribhoi (T). DIVISION

OFFENCE REPORT No. SS/3/2022-23 Dated 28-7-2022Shillong South. } REVENUE STATION
RANGE

NATURE OF THE OFFENCE

Illegal quarrying of Boulder StoneDate and hour of detection 25th July 2022.Place of occurrence Wah. Comken, Jyntah.By whom detected R.S. Kurbah. i/c B.O. Motmagar.REFERENCE TO SECTIONS OF THE FOREST ACT
MEGHALAYA FOREST REGULATION

(To be filled in by the Divisional Forest Officer)

NAMES OF ACCUSED

Name	Father's Name	Place of Residence		
		Village	Thana	District
<u>Smiti T. Kharokya.</u>	<u>Tanni Kharokya</u>	<u>Maidan- Putriy</u>	<u>Maidan- Putriy</u>	<u>East. Khasi Hill</u>

NAMES OF WITNESS

<u>S.M. Lyndoh. Dy. Rygn.</u>			
<u>L. Lyndoh.</u>			
<u>H. Marhanyay.</u>			

(Full Report of facts Overleaf)

Status of stone quarries around Umphrynai area inspected on 24/5/2024

Sl No	Closure Notice & Date	Name of Quarry owner	Functioning / closed	Remark
1	Closure Notice was served Dt.09.8.2018	Shri Lin K.Kongor	Closed	Photographs enclosed
2	Closure Notice was served Dt.09.8.2018	Shri Dison K.Kongor	-do-	-do-
3	Closure Notice was served Dt.09.8.2018	Shri Mini Wankhar	-do-	-do-
4	Closure Notice was served Dt.09.8.2018	Shri Lodme.K.Kongor	-do-	-do-
5	Closure Notice was served Dt.09.8.2018	Shri Don Wankhar	-do-	-do-

Status of stone quarries around Jyntah near Umkhen river (Mawblei areas) inspected on 24/5/2024

1	SS/11/ Offence Report/2022-23/291 Dt.27.7.2022	Shri Hamson Marwein	-do-	-do-
2	SS/11/ Offence Report/2022-23/291 Dt.27.7.2022	Smt Divisiben K.Kongor	-do-	-do-
3	SS/11/ Offence Report/2022-23/291 Dt.27.7.2022	Smt Iobianglin K.Kongor	-do-	-do-

Status of stone quarries around Wah kdait (Mawblei areas) inspected on 27/5/2024

1	Closure Notice was served Dt.09.8.2018	Smt Korita K.Kongor	-do-	-do-
2	SS/15/ Illegal/2023-24/M1 Dt.8.11.2023	Shri O.Nongspung	-do-	-do-
3	SS/15/ Illegal/2023-24/ Dt.8.11.2023	Shri Robert Nongrum	-do-	-do-
4	SS/15/ Illegal/2023-24/ Dt.8.11.2023	Smt Rita K.Kongor	-do-	-do-
5	SS/15/ Illegal/2023-24/ Dt.8.11.2023	Smt Aquila Mawrie	-do-	-do-
6	SS/15/ Illegal/2023-24/ Dt.8.11.2023	Shri Franky Mawkhiew	-do-	-do-



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GOVERNMENT OF MEGHALAYA
DEPARTMENT OF FORESTS & ENVIRONMENT
OFFICE OF THE DIVISIONAL FOREST OFFICER: EAST KHASI HILLS
RIBHOI TERRITORIAL DIVISION: SHILLONG

Annexure - VIII 51



NO.KH/ 1/235/EKH/ 1109 - 110

Dated Shillong, the 5th /June/2024.

To,

ANNEUXRE R/10

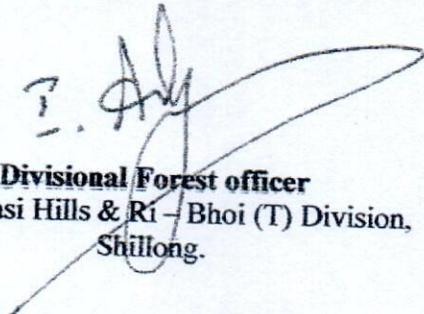
1. The Assistant Conservator of Forests (P),
I/c Protection Range,
2. The Range Forest Officer,
I/c Shillong South Range, Shillong.

Sub: Original Application No. 150/2024 News item titled "Order restrains illegal mining, quarrying" appearing The Shillong Times dated 06.01.2024.

With reference to the subject cited above, I am enclosing herewith the letter No.MFG / NGT/O.A.No.150/2024/1794 dated 14.05.24 received from the Conservator of Forests (T), Khasi & Jaintia Hills, Meghalaya, Shillong for favour of your perusal. In this regard, you are hereby directed to conduct regular patrolling and take necessary action if any illegalities detected and to submit a monthly report by the first week of **July, 2024** for onward necessary action.

This is for favour of your strict compliance and necessary action.

Enclosed : As above


Divisional Forest officer
East Khasi Hills & Ri - Bhoi (T) Division,
Shillong.

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ORDER UNDER SECTION 144 Cr.P.C.

**ANNEXURE R/11
(Colly)**

Whereas, it has been brought to the notice of the undersigned that illegal stone quarrying and sand mining on the hill slopes and removal of sand from river-beds are taking place in various parts of East Khasi Hills District, and;

Whereas, order received from National Green Tribunal, Principal Bench, New Delhi restraining any person, company, authority to carry out any mining activity or removal of sand from river beds anywhere in the country without obtaining environmental clearance from MoEF/SEIAA and licences from the competent authority.

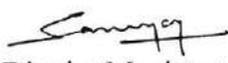
Whereas, such indiscriminate stone quarrying and sand mining has led to the constant out flow of stone and sand from these quarries into the rivers and down from the hill slopes which lead to destruction of vegetation on the slopes and damages the water sources and destroyed the aquatic life. It may be mentioned that most of the rivers have been polluted due to stone and sand mining and as such the water are no longer fit for drinking purposes, etc and;

Whereas, it is necessary to ensure compliance of the aforesaid order within the District to prevent danger to human life, health and safety and to protect the environment;

Now, therefore, I Shri. Sanjay Goyal, IAS, District Magistrate, East Khasi Hills District, Shillong in exercise of the power conferred upon me under Section 144 Cr.P.C. and in order to safeguard the environment, do hereby restrain (i) illegal stone quarrying and sand mining in the hill slopes and (ii) removal of sand from river-beds by any person, company or authority without obtaining permission/licence from the competent authority.

In view of the urgency of the matter, this order has been passed ex-parte and it shall come into force with immediate effect throughout the entire East Khasi Hills District, until further orders.

Given under my hand and seal the 30th October, 2014.

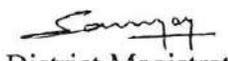

District Magistrate,
East Khasi Hills District,
Shillong.

Dated Shillong the 30th October, 2014.

Memo No. EKJ. 20/22/2013/80/355
Copy for information and necessary action to :-

1. The Chief Secretary, Meghalaya, Shillong, for kind information
2. The Principal Secretary to the Govt. of Meghalaya, Environment and Forest Department, Shillong for kind information.
3. The Commissioner of Division, East/West/South West Khasi Hills, East/West Jaintia Hills & Ri Bhoi Districts, Meghalaya, Shillong.
4. The Divisional Forest Officer, Khasi Hills (T) Division, Shillong for information and necessary action.
5. The Superintendent of Police, East Khasi Hills District, Shillong with a request to enforce the order strictly.
6. The Director of Information and Public Relations, Meghalaya, Shillong for favour of giving wide publicity through the Press.
7. The Station Director, All India Radio, Shillong for announcement in the news bulletin.

8. The Press. Editors, meghalaya . mauphor today, mauphor, Peitnyor, Rupang,
Nongshain Huma, Lynjatshai, Shillong Times,
Guardian


District Magistrate,
East Khasi Hills District,
Shillong

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GOVERNMENT OF MEGHALAYA
OFFICE OF THE DISTRICT MAGISTRATE : : EAST KHASI HILLS DISTRICT
::: SHILLONG :::

No. EKJ.20/22/2013/184

Dated Shillong, the 14th July, 2016.258**ORDER UNDER SECTION 144 Cr.P.C.**

Whereas, it has been brought to the notice of the undersigned that illegal stone quarrying and sand mining on the hill slopes and removal of sand from river-beds are taking place in various parts of East Khasi Hills District, and;

Whereas, order received from National Green Tribunal, Principal Bench, New Delhi restraining any person, company, authority to carry out any mining activity or removal of sand from river beds anywhere in the country without obtaining environmental clearance from MoEF/SEIAA and licences from the competent authority,

Whereas, such indiscriminate stone quarrying and sand mining has led to the constant out flow of stone and sand from these quarries into the rivers and down from the hill slopes which lead to destruction of vegetation on the slopes and damages the water sources and destroyed the aquatic life. It may be mentioned that most of the rivers have been polluted due to stone and sand mining and as such the water are no longer fit for drinking purposes, etc and;

Whereas, it is necessary to ensure compliance of the aforesaid order within the District to prevent danger to human life, health and safety and to protect the environment;

Now, therefore, I Shri. P.S. Dkhar, IAS, District Magistrate, East Khasi Hills District, Shillong in exercise of the power conferred upon me under Section 144 Cr.P.C. and in order to safeguard the environment, do hereby restrain (i) illegal stone quarrying and sand mining in the hill slopes and (ii) removal of sand from river-beds by any person, company or authority without obtaining permission/licence from the competent authority.

In view of the urgency of the matter, this order has been passed ex-parte and it shall come into force with immediate effect throughout the entire East Khasi Hills District, until further orders.

Given under my hand and seal the 12th July, 2016.

Sd/- P. S. Dkhar,
District Magistrate,
East Khasi Hills District,
Shillong.

Memo No. EKJ.20/22/2013/184-A/258Dated Shillong, the 14th July, 2016.

Copy for information and necessary action to:-

1. The Chief Secretary, Meghalaya, Shillong for kind information.
2. The Principal Secretary to the Government of Meghalaya, Environment and Forest Department, Shillong for kind information.
3. The Commissioner of Division, East/West/South West Khasi Hills, East/West Jaintia Hills and Ri Bhoi Districts, Meghalaya, Shillong.
4. The Divisional Forest Officer, Khasi Hills(T) Division, Shillong for information and necessary action.
5. The Superintendent of Police, East Khasi Hills District, Shillong with a request to enforce the order strictly.
6. The Director of Information and Public Relation, Meghalaya, Shillong for favour of giving wide publicity through the Press.
7. The Station Director, All India Radio, Shillong for announcement in the news bulletin.
8. The Press.

The Editor (1) Meghalaya Guardian
(2) Shillong Times
(3) Muzphor
(4) Peitrogen
(5) Rupang
(6) Nongzai Bara
(7) Kyjyal Shai

etc.



[Signature]
District Magistrate,
East Khasi Hills District,
Shillong.

(46)
X

GOVERNMENT OF MEGHALAYA
OFFICE OF THE DISTRICT MAGISTRATE :: EAST KHASI HILLS DISTRICT
:: SHILLONG ::

No.EKJ.20/22/2013/Vol-I/46/499

Dated Shillong the 21st November, 2017.

ORDER UNDER SECTION 144 Cr.P.C.

Whereas, it has been brought to the notice of the undersigned that illegal quarrying and mining on hill slopes and removal of sand from river-beds are taking place in various parts of East Khasi Hills District, and;

Whereas, order received from National Green Tribunal, Principal Bench, New Delhi restraining any person, company, authority to carry out any mining and quarry activity or removal of sand from river beds anywhere in the country without obtaining valid Mining Licence/Quarry Permit and other Clearance Certificates prescribed by EIA Notification 2006 of MoEF&CC, Government of India.

Whereas, such indiscriminate quarrying and mining activities has led to the constant out-flow of stone, sand and other minerals into the rivers and down from the hill slopes which ultimately lead to destruction of vegetation on the slopes and damages the water sources and destroyed the aquatic life. It may be mentioned that most of the rivers have been polluted due to stone and sand mining and as such the water are no longer potable and fit for drinking purposes, etc and;

Whereas, it is necessary to ensure compliance of the aforesaid order within the District to prevent danger to human life, health and safety and to protect the environment;

Now, therefore, I Shri. P. S. Dkhar, IAS, District Magistrate, East Khasi Hills District, Shillong in exercise of the power conferred upon me under Section 144 Cr.P.C. and in order to safeguard the environment, do hereby restrain (i) illegal mining and quarrying in the hill slopes and (ii) removal of sand from river-beds by any person, company or authority without obtaining Mining Licence/Quarry Permit and other Clearance Certificates from the Competent Authority/(s).

In view of the urgency of the matter, this order has been passed ex-parte and it shall come into force with immediate effect throughout the entire East Khasi Hills District, until further orders.

Given under my hand and seal, the 16th November, 2017.

Sd/- Shri. P.S. Dkhar,
District Magistrate,
East Khasi Hills District,
Shillong.

Memo No. EKJ.20/22/2013/Vol-I/46-A/1922

Dated Shillong the 21st November, 2017.

Copy for information and necessary action to: -

1. The Chief Secretary, Meghalaya, Shillong for kind information.
2. The Principal Secretary to the Government of Meghalaya, Environment and Forest Department, Shillong for kind information.
3. The Principal Secretary to the Government of Meghalaya, Mining and Geology Department for kind information.
4. The Commissioner of Division, East/West/South West Khasi Hills, East/West Jaintia Hills & Ri Bhoi Districts, Meghalaya, Shillong for kind information.
5. The Principal Chief Conservator of Forests, Meghalaya, Shillong for kind information.
6. The Member Secretary, Meghalaya State Pollution Control Board, Shillong for kind information and necessary action.
7. The Director, Directorate of Mineral resources, Meghalaya, Shillong for information and necessary action.
8. The Superintendent of Police, East Khasi Hills District, Shillong for information and necessary action with a request to enforce the order strictly.
9. The Divisional Forest Officer, Khasi Hills (T) Division, Shillong for information and necessary action.
10. The Sub Divisional Officers, Sohra/Pynursla Civil Sub-Division, Sohra/Pynursla, East Khasi Hills District to ensure Compliance to order above.
11. All Block Development Officers, East Khasi Hills to ensure Compliance to Order above.
12. The Assistant Director of Information and Public Relations, East Khasi Hills District, Meghalaya, Shillong for favour of giving wide publicity through the Press.
13. The Station Director, All India Radio, Shillong for announcement in the news bulletin.
14. The Press.

d/c


District Magistrate,
East Khasi Hills District,
Shillong.

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GOVERNMENT OF MEGHALAYA
OFFICE OF THE DISTRICT MAGISTRATE :: EAST KHASI HILLS DISTRICT
:: SHILLONG ::

~~68~~

No.EKJ.20/22/2013/Vol-I/299/542

Dated Shillong the 5th September, 2019.

ORDER UNDER SECTION 144 Cr.P.C.

Whereas, it has been brought to the notice of the Undersigned that illegal quarrying and mining especially on hill slopes and removal of sand from river-beds are taking place in various parts of East Khasi Hills District, and;

Whereas, Order received from National Green Tribunal, Principal Bench, New Delhi restraining any person, company, authority to carry out any mining and quarry activity or removal of sand from river beds anywhere in the country without obtaining valid Mining Licence/Quarry Permit and other Clearance Certificates prescribed by EIA Notification 2006 of MoEF&CC, Government of India.

Whereas, such indiscriminate quarrying and mining activities has led to the constant out-flow of stone, sand and other minerals into the rivers and down from the hill slopes which ultimately lead to destruction of vegetation on the slopes, adjoining Roads & National Highways and damages the water sources and destroyed the aquatic life. It may also be mentioned that most of the rivers have been polluted due to stone and sand mining and as such the water are no longer potable and fit for drinking purposes, etc and;

Whereas, it is necessary to ensure compliance of the aforesaid order within the District to prevent danger to human life, health and safety and to protect the environment;

Now, therefore, I Smti. M. War Nongbri, IAS, District Magistrate, East Khasi Hills District, Shillong in exercise of the power conferred upon me under Section 144 Cr.P.C. and in order to safeguard the environment, do hereby restrain (i) illegal mining and quarrying and (ii) removal of sand from river-beds by any person, company or authority without obtaining Mining Licence/Quarry Permit and other Clearance Certificates from the Competent Authority/(s).

In view of the urgency of the matter, this Order has been passed ex-parte and it shall come into force with immediate effect throughout the entire East Khasi Hills District, until further orders.

Given under my hand and seal, the 5th September, 2019.

Sd/- Smti. M. War Nongbri,
District Magistrate,
East Khasi Hills District,
Shillong.

alc

Contd.....Pg 2/-

Memo No. EKJ.20/22/2013/Vol-1/299-A/542

Dated Shillong the 5th September, 2019.

Copy for information and necessary action to: -

1. P. S to Hon'ble Chief Minister of Meghalaya for kind information and necessary action.
2. The Chief Secretary, Meghalaya, Shillong for kind information.
3. The Commissioner of Division, East/West/South West Khasi Hills, East/West Jaintia Hills & Ri Bhoi Districts, Meghalaya, Shillong for kind information.
4. The Principal Secretary to the Government of Meghalaya, Forest & Environment Department, Shillong for kind information.
5. The Commissioner and Secretary to the Government of Meghalaya, Mining and Geology Department for kind information.
6. The Principal Chief Conservator of Forests, Meghalaya, Shillong for kind information.
7. The Member Secretary, Meghalaya State Pollution Control Board, Shillong for kind information and necessary action.
8. The Director of Mineral Resources, Meghalaya, Shillong for information and necessary action.
9. The Superintendent of Police, East Khasi Hills District, Shillong for information and necessary action with a request to enforce the Order strictly.
10. The Divisional Forest Officer, Khasi Hills (T) Division, Shillong for information and necessary action to ensure Compliance to the Order strictly.
11. The Sub Divisional Officers, Sohra/Pynursla Civil Sub-Division, Sohra/Pynursla, East Khasi Hills District to ensure strict Compliance to the Order above.
12. All Block Development Officers, East Khasi Hills to ensure strict Compliance to the Order.
13. The Assistant Director of Information and Public Relations, East Khasi Hills District, Meghalaya, Shillong for favour of giving wide publicity through the Press.
14. The Station Director, All India Radio, Shillong for announcement in the news bulletin.
15. The Press.

alc


District Magistrate,
East Khasi Hills District,
Shillong.

GOVERNMENT OF MEGHALAYA
OFFICE OF THE DISTRICT MAGISTRATE: EAST KHASI HILLS DISTRICT
::SHILLONG::

ORDER UNDER SECTION 144 CR.P.C.

(No EKJ.20/22/2013/82, Dated Shillong, the 12th November, 2020.)

Whereas, it has been brought to the notice of the undersigned that rampant and numerous illegal quarrying of stone and sand activities is taking place along NH-44 (E) Shillong-Nongstoin Road between 7th & 9th Km.

Whereas, order received from the National Green Tribunal, Principal Bench, New Delhi restrains any person, company or authority to carry out any mining and quarrying activity anywhere in the country without obtaining valid Quarry Permit and other Clearance Certificates prescribed by EIA Notification 2006 of MoEF & CC, Government of India and as per rules prescribed by Government of Meghalaya.

And whereas, such activities may pose a great danger to the road structures and road commuters as the side drains are blocked by boulders thereby causing the debris and mud to overflow on the pavement.

Now, therefore, I Miss. Isawanda Laloo, IAS, District Magistrate, East Khasi Hills District, Shillong in exercise of the power conferred upon me under Section 144 Cr.P.C, do hereby prohibit illegal quarrying within the Right of Way (ROW) of NH- 44 (E) Shillong-Nongstoin Road between 7th & 9th Km within East Khasi Hills District without obtaining Quarry Permit and other Clearance Certificates from the Competent Authority/(s).

Anyone found in violation of this order is liable for prosecution U/S 188 CrPC.

In view of the urgency of the matter, this order has been passed ex-parte and it shall come into force with immediate effect and remain in force until further orders.

Given under my hand and seal this day, the 12th November, 2020


(Miss Isawanda. Laloo, IAS)
District Magistrate,
East Khasi Hills District,
Shillong.

Dated Shillong, the ___ November, 2020.

Memo.No. EKJ.20/22/2013/82-A

Copy to:-

1. The P.S to the Chief Secretary, Government of Meghalaya, Shillong for kind information of the Chief Secretary.
2. The Principal Secretary to the Government of Meghalaya, Political Department, Shillong for favour of information.
3. The Commissioner of Division, East/West/South West Khasi Hills/East/West Jaintia Hills and Ri-Bhoi District, Meghalaya, Shillong for favour of information.
4. The Secretary, PWD (Roads & Buildings), Meghalaya, Shillong for favour of information and necessary action.
5. The Project Director, NHAI, PIU, Shillong for information and necessary action.
6. The Superintendent of Police, East Khasi Hills District, Shillong for information and necessary action.
7. The Director of Information and Public Relations, Meghalaya, Shillong for favour of giving wide publicity through the Press.
8. The Block Development Officer, Sohiong C& RD Block for information and necessary action and also to serve the Order to the Headman of the villages located the National Highway.
9. The Station Director, All India Radio, Shillong for announcement in the news bulletin.
10. The Rangbah Shnong, Kreit, Marbi Pdeng Shnong Traw, East Khasi Hills District, for information. He is requested to bring to the notice of the authorities for any violation of this order.


(Miss. Isawanda. Laloo, IAS)
District Magistrate,
East Khasi Hills District,
Shillong.

✕

GOVERNMENT OF MEGHALAYA
OFFICE OF THE DISTRICT MAGISTRATE :: EAST KHASI HILLS DISTRICT
:: SHILLONG ::

No.EKJ.20/22/2013/Vol-II/379/345

Dated Shillong the ¹²6 May, 2022.

ORDER UNDER SECTION 144 Cr.P.C.

Whereas, it has been brought to the notice of the undersigned that illegal quarrying and mining on hill slopes and removal of sand from river-beds are taking place in various parts of East Khasi Hills District, and;

Whereas, order is received from National Green Tribunal, Principal Bench, New Delhi restraining any person, company, authority to carry out any mining and quarrying activity or removal of sand from river beds anywhere in the country without obtaining valid Mining Licence/Quarry Permit and other Clearance Certificates prescribed by EIA Notification 2006 of MoEF&CC, Government of India.

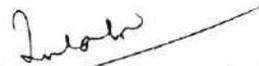
Whereas, such indiscriminate quarrying and mining activities has led to the constant out-flow of stone, sand and other minerals into the rivers and down from the hill slopes which ultimately lead to destruction of vegetation on the slopes, damages the water sources and destroys aquatic life. Many rivers have become polluted due to stone and sand mining and as such, the water is no longer potable and is unfit for drinking purposes, etc and;

Whereas, it is necessary to ensure compliance of the aforesaid order within the district to prevent danger to human life, health and safety and to protect the environment;

Now, therefore, I Smti. Isawanda Laloo, IAS, District Magistrate, East Khasi Hills District, Shillong in exercise of the power conferred upon me under Section 144 Cr.P.C. and in order to safeguard the environment, do hereby restrain (i) illegal mining and quarrying in the hill slopes and (ii) removal of sand from river-beds by any person, company or authority without obtaining Mining Licence/Quarry Permit and other Clearance Certificates from the Competent Authority/(s).

In view of the urgency of the matter, this order has been passed ex-parte and it shall come into force with immediate effect throughout the entire East Khasi Hills District, until further orders.

Given under my hand and seal, the 6th May, 2022.


Smti. Isawanda Laloo, IAS,
District Magistrate,
East Khasi Hills District,
Shillong.

Memo No.EKJ.20/22/2013/Vol-II/379-A/345

Dated Shillong the ¹⁷6 May, 2022.

Copy for information and necessary action to: -

1. The Chief Secretary, Meghalaya, Shillong for kind information.
2. The Principal Secretary to the Government of Meghalaya, Forest and Environment Department, Shillong for kind information.
3. The Principal Secretary to the Government of Meghalaya, Mining and Geology Department for kind information.
4. The Commissioner of Division, East/West/South West Khasi Hills, East/West Jaintia Hills & Ri Bhoi Districts, Meghalaya, Shillong for kind information.
5. The Principal Chief Conservator of Forests, Meghalaya, Shillong for kind information.
6. The Member Secretary, Meghalaya State Pollution Control Board, Shillong for kind information and necessary action.
7. The Director, Directorate of Mineral resources, Meghalaya, Shillong for information and necessary action.
8. The Superintendent of Police, East Khasi Hills District, Shillong for information and necessary action with a request to enforce the order strictly.
9. The Divisional Forest Officer, Khasi Hills (T) Division, Shillong for information and necessary action.
10. The Sub Divisional Officers, Sohra/Pynursla Civil Sub-Division, Sohra/Pynursla, East Khasi Hills District to ensure Compliance to order above.
11. All Block Development Officers, East Khasi Hills to ensure Compliance to Order above.
12. The Assistant Director of Information and Public Relations, East Khasi Hills District, Meghalaya, Shillong for favour of giving wide publicity through the press.
13. The Station Director, All India Radio, Shillong for announcement in the news bulletin.
14. The Press.


District Magistrate,
East Khasi Hills District,
Shillong.



GOVERNMENT 81 MEGHALAYA
DEPARTMENT OF FORESTS & ENVIRONMENT
OFFICE OF THE DIVISIONAL FOREST OFFICER: EAST KHASI HILLS &
RIBHOI TERRITORIAL DIVISION: SHILLONG



No KH/MMMCR/2016/ 5362-364

Dated, Shillong the 12th Feb, 2024

To,

ANNEXURE R/12

1. The Deputy Commissioner,
Ri-Bhoi District,
Nongpoh
2. The Superintendent of Police,
Ri-Bhoi District,
Nongpoh.
3. The Member Secretary,
Meghalaya State Pollution Control Board,
Shillong.

Subj: Furnishing the List of Legal Mining lease holders and request for assistance to combat illegal mining of minor mineral.

Sir,

With reference to the subject cited above, I am enclosing herewith the list of mining lease holders of Boulderstone (**Annexure-I**) and Stone crusher unit (**Annexure-II**) under Ri-Bhoi District, for favour of your perusal.

In this regard, I would like to request you to disseminate the above information/details to your Sub-ordinate Offices under your jurisdiction and if any illegal mining of Minor Mineral is detected/found the same may be intimated to the officers as indicated below for taking necessary action as per Mines and Minerals (Development and Regulation) Act, 1957 and Meghalaya Minor Mineral Concession Rules, 2016.

SI No.	Name	Designation	Jurisdiction	Contact No.
1.	Shri. Stelson Majhong	Assistant Conservator of Forest (HQ)	East Khasi Hills and Ri-Bhoi District	8837346795
2.	Shri. C. Najjar	Assistant Conservator of Forest (P)	East Khasi Hills and Ri-Bhoi District	8794226409
3.	Shri. L. Nikhla	Range Forest Officer i/c Shillong North Range	Umraleng, Sohpetbneng upto Mawlanai and mawlyndep.	9402506826
4.	Smti. Y. Najjar	Range Forest Officer i/c Umtasor Range	All villages under Umsning Block	9436998481

LIST OF MINING LEASE HOLDER - LIMESTONE (EAST KHASI HILLS DISTRICT).

Sl.No	Name of the Lessee	Minor Mineral	Area	Location
1.	Shri. Philosopher Iawphiaw	Limestone	2.8 ha	Sohbar, East Khasi Hills District
2.	Smti. Nondini Syiemlieh	Limestone	3.3750 ha	Tharia, Sohbar Village, East Khasi Hills District
3.	Smti. Kuntimai Tangdhara	Limestone	2.3125 ha	Ri- Kaleng, Sohbar Village, East Khasi Hills District.
4.	Shri. Tamdor Sing Nadon	Limestone	2.38 ha	Wahlong , East Khasi Hills District
5.	Shri. Tamdor Sing Nadon	Limestone	1.90 ha	Tyngwaibah, Sohbar, East Khasi Hills District
6.	Shri. Tilokho Diengdoh	Limestone	2.26 ha	Muong, Shella, East Khasi Hills District
7.	Smti. Rimiful Shylla	Limestone	3.781 ha	Wahlong , East Khasi Hills District
8.	M/S Dhar Mining Pvt. Limited	Limestone	4.90 ha	Ri-Laiseng, Sohbar, East Khasi Hills
9.	M/s Yourion , Shri. Satish Roy Youroin	Limestone	4.94 ha	Tem-Maw, Wahlong, East Khasi Hills
10.	Smti. Arena Hynniewta	Limestone	1.57 ha	Urtutai, Mawkisyiem, Sohra, East Khasi Hills
11.	Smti. Paris Kharbamon	Limestone	1.3011 ha	Pommuriang, Wahlong Sirdarship. East Khasi Hills
12.	Shri. Reader Force Sarubai	Limestone	2.09 ha	Muong, Shella, East Khasi Hills District
13.	Shri. Jrop Sing Nongkhlaw	Limestone	3.7 ha	Temkya (Byrong) Wahlong
14.	Shri. Hamarless Roy Thabah	Limestone	4.1 ha	Dum Dum (Byrong) Wahlong.

15.	Smti. Badashisha Kharngapkynta	Limestone	4.18 ha	Phonglaishret, Ichamati, East Khasi Hills District
16.	Shri. Suren Chyne	Limestone	1.15 ha	Muong, Shella, East Khasi Hills District
17.	Shri. Marbat Dohkrut	Limestone	3.50 ha	Ri- Kaleng Sohbar, East Khasi hills District
18.	Shri. Bhuteswar Lyngdoh	Limestone	1.00 Ha	Mawlong, Sohpieng, East Khasi Hills District
19.	Shri. Mark Andy laloo	Limestone	2.1 ha	Sandi Mustoh Village, Shella, East Khasi Hills District
20.	Shri. Toris Tymmenieng	Limestone	0.92 ha	Umsaw, Umplu, Lynti Dkhar, Sohbar, East Khasi Hills District
21.	Smti. Streamlet Merry Syiem	Limestone	4.84 ha	Umsong, Joiram, Bhowal Syiemship, East Khasi Hills District
22.	Shri. Joshua Warjri	Limestone	1.94 ha	Mawkhain, Mawlong Sirdarship, East Khasi Hills District
23.	Shri. Kitboklang Khonglah	Limestone	2.88 ha	Mawlong Umtngaw, Mawlong Sirdarship
24.	Smti. Rejoice Chyne	Limestone	0.33 ha	Mawmasi Elaka Mawlong, East Khasi Hills District
25.	Smti. Bhabok Wankhar	Limestone	1.12 ha	Ka Ri Jerkha Mawlong Sirdarship, East Khasi Hills District
26.	Shri. Arjust Nongtraw	Limestone	0.7162 ha	Khlieh Parmaw, Tyngwai Area, East Khasi Hills
27.	Shri. Rocky Dhar.	Limestone	4.60 ha	Wahlong, East Khasi Hills District
28.	Smti. Alfreda Khylllep	Limestone	2.595 ha	Mawlong, Mawlong Sirdarship, East Khasi Hills District
29.	Shri. Donboklang Khongkhlad.	Limestone	4.01 ha	Num Wari, Ri-Shabong, Risan Khonkliam, Raid Shabong Khyriem Syiemship, East Khasi Hills
30.	Smti. Pirtimai Lyngdoh Synrem	Limestone	2.4990 ha	Ri-Laingut, Tyngwai area, Sohbar Sirdarship, East Khasi Hills District
31.	Smti. Medallin Kurbah	Limestone	0.266 ha	Mawlong, Mawlong Sirdarship, East Khasi Hills District

32.	Smti. Ailadmon Japang	Limestone	2.40 ha	Ka Ri U Syiar, Lynti Dkhar, Sohbar Sirdarship, East Khasi Hills District
33.	Shri. Philossopher Iawphniaw	Limestone	4.077 ha	Sohdoit-U-Lum, Mawlong, East Khasi Hills District
34.	Shri. Arbis Tangdhara	Limestone	2.05 ha	'Ri-Kaleng', Lynti Dkhar, Sohbar Sirdarship, East Khasi Hills District
35.	Smti. Langspah Tymmennieng	Limestone	1.00 ha	Shloit, Lynti Dkhar, Sohbar Sirdarship, East Khasi Hills District
36.	Shri. Nebarson Tymmennieng	Limestone	1.04 ha	Dak Sawhain, Lynti Dkhar, Sohbar Sirdarship, East Khasi Hills District
37.	Smti. Arbibora Chyne	Limestone	2.0 ha	Mawlong Sohpieng, Mawlong Sirdarship, East Khasi Hills District
38.	Shri. Narsen Mawa	Limestone	3.50 ha	Temjalong, Wahlong Sirdarship, East Khasi Hills District
39.	Shri. Astarland Khylllep	Limestone	1.22 ha	Marih, Mustoh Elaka, East Khasi Hills District
40.	Shri. Eric Stone Laso	Limestone	1.53 ha	Lurksiar-Tembah, Nongjri Sirdarship, East Khasi Hills District
41.	Shri. Proman Khriam	Limestone	0.835 ha	Rusaw, Nongjri, Nongjri Elaka, East Khasi Hills District.
42.	Shri. Tamdor Sing Nadon	Limestone	2.1 ha	Sohmluh Tempohreng Village, Wahlong Sirdarship, East Khasi Hills District
43.	Shri. Tamdor Sing Nadon	Limestone	1.18 ha	Tyngwaibah, Sohbar Village, Elaka Sohbar Sirdarship, East Khasi Hills District
44.	Smti. Langspah Tymmennieng	Limestone	0.74 ha	Shloit, Lynti Dkhar, Sohbar Sirdarship, East Khasi Hills District
45.	Shri. Challenge Rajee,	Limestone	2.00 ha	Tyngwai area, Tyngwaibah, Sohbar Village, Elaka Sohbar Sirdarship, East Khasi Hills District
46.	Shri. Sangip M Marak	Limestone	2.1 ha	Ri Jyrkha, Mawlong Elaka, Mawlong Sirdarship, East Khasi Hills District
47.	Smti. Keepcymerial Tymmennieng	Limestone	2.80 ha	Ruieng, Lynti Dkhar, Sorbar Sirdarship, East Khasi Hills

				District
48.	Shri. Bontonlang Wanswett	Limestone	4.11 ha	Marih, Tlongumsong, East Khasi Hills District
49.	Shri. Arbis Tangdhara	Limestone	0.66 ha	"Ri-Laingut" Lynti Dkhar, Sohbar Sirdarship, East Khasi Hills
50.	Shri. Symper Nongtraw	Limestone	0.58 ha	Mawlyndiar, Elaka Wahlong, East Khasi Hills District
51.	Shri. Iasuklang War	Limestone	2.12 ha	Sohnarain, Wahlong Sirdarship, East Khasi Hills District
52.	Shri. Methos Marwein	Limestone	1.77 ha	Sohnarain, Wahlong Sirdarship, East Khasi Hills District
53.	Smti. Maria Rngnga	Limestone	0.693 ha	Sohmluh, Tyngwai Area, Sohbar Sirdarship, East Khasi Hills District

List of Mining Lease Holder - Boulder Stone (East Khasi Hills District)

Sl. No	Name of the Lessee	Minor Mineral	Area	Location
1.	Shri. Edingson Khongnohbeh	Boulder stone	1.6992 ha	Nongjri, Laitlyngngai, Pynursla, East Khasi Hills District
2.	Smti. Plenty K Pyngrope	Boulder stone	3.00 ha	Thlangkti, Wahkseh, Laitmarwoh, Laitlyngkot, East Khasi Hills District
3.	Shri. Bankyrshan Kshiar	Boulder stone	4.00 ha	Mitlor, Swer, Sohra Syiemship, East Khasi Hills District.
4.	Smti. Lamolang Massar	Boulder stone	3.00 ha	Dymmiew Jathit, East Khasi Hills District.
5.	Shri. Khrikshon Lyngkhoi	Boulder stone	1.279 ha	Laitkynsew, Raid Mawlieh, East Khasi Hills District
6.	Smti. Milphiya Massar	Boulder stone	2.50 ha	Lum Jathit, Dymmiew, East Khasi Hills
7.	Shri. Edarstar Lyngdoh Nongbri	Boulder stone	3.00 ha	Laitdiengwah, Raid Nongbri, Khyrim Syiemship, East Khasi Hills District.
8.	Shri. Rocky Dhar	Boulder stone	2.00 ha	Mawlyngngad, East Khasi Hills District.
9.	Shri. Banroilang Wahlang	Boulder stone	1.12 ha	Kynrem, Mawlong Sirdarship, East Khasi Hills District
10.	Shri. Joy James Roy Khongmawloh	Boulder stone	4.35 ha	Phlangba Haneng, Mawpran, P.O Pynursla, East Khasi Hills District
11.	Shri. Arbis Tangdhara	Boulder stone	0.79 ha	Kroh Dewasaw, Lymti Dkhar, Sohbar, East Khasi Hills District.
12.	Shri. Bidonbor Manik Syiem	Boulder stone	0.66 ha	Mawlynrei near Mawkasiang, East Khasi Hills District
13.	Shri. Beclean Sutnga	Boulder stone	4.98 ha	Laitkynsew, Raid Mawlieh, Kyrim Syiemship, East Khasi Hills District
14.	Smti. Shimhok Lyngdoh Nongbri	Boulder stone	2.50 ha	Maw-U-Sam, Thangsning, East Khasi Hills District.
15.	Shri. Bateinam S. L. Nongbri	Boulder stone	2.4 ha	Thangsning Village, East Khasi Hills District

16.	Shri. Damanbait Lamare	Boulderstone	4.80 ha	Dainshyang Laitlyngkot, East Khasi Hills District	74
17.	Shri. Jan Unisakhiat G. Kyndiah,	Boulderstone	4.69 ha	Mawlyngad Village, Khyrim Syiemship East Khasi Hills District	

List of Quarry Permit Holder - Boulder stone (East Khasi Hills District)

Sl.No	Name of the Lessee	Minor Mineral	Area	Location
1.	Shri. Hanbor Khongtani	Boulderstone	0.497 ha	Synkienprah, Sohra Syiemship East Khasi Hills District

No. SS/15/Illegal/2023-24/001

Dated Shillong, the 22th / 01 / 2024.

CLOSURE NOTICE

ANNEXURE R/13
(COLLY)

To,

Modis Lyngkynsew
Laitkynsew

It is found that you are operating illegal sand/stone quarry at Laitkynsew without obtaining Mining lease/ Quarry permit and consent to establish nor consent to operate from the competent authority. This act is blatant violation of the Mines & Minerals (Development & Regulation) Act 1957 and the Meghalaya Minor Minerals Concession Rules 2016 framed there under by the Government.

Hence, you are hereby directed to close down your sand/stone quarry within **15(fifteen) days** from the date of receiving this notice, failing which your legal proceedings as per the above-mentioned Act/ Rules be initiated against you.

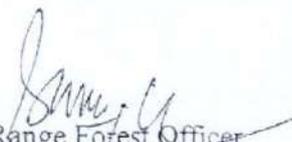
Range Forest Officer
Shillong South Range
Shillong.

Memo No. SS/15/Illegal/2023-24/ 001-02

Dated Shillong, the 22th / 01 / 2024.

Copy to:-

1. The Beat Forest Officer, I/c USF Beat for information and necessary action and you are hereby directed to serve the Notice to the concerned person and report for compliance of the same to this office.


Range Forest Officer
I/c Shillong South Range
Shillong.

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GOVERNMENT OF MEGHALAYA
DEPARTMENT OF FORESTS AND ENVIRONMENT
OFFICE OF THE RANGE FOREST OFFICER :: SHILLONG SOUTH RANGE
EAST KHASI HILLS & RI - BHOI (T) DIVISION :: MEGHALAYA :: SHILLONG

No. SS/15/Illegal/2023-24/ 003

22/01
Dated Shillong, the th, 2024.

CLOSURE NOTICE

To,

White Star Nongkywih
Latlyusew

It is found that you are operating illegal sand/stone quarry at Latlyusew without obtaining Mining lease/ Quarry permit and consent to establish nor consent to operate from the competent authority. This act is blatant violation of the Mines & Minerals (Development & Regulation) Act 1957 and the Meghalaya Minor Minerals Concession Rules 2016 framed there under by the Government.

Hence, you are hereby directed to close down your sand/stone quarry within **15(fifteen)days** from the date of receiving this notice, failing which your legal proceedings as per the above-mentioned Act/ Rules be initiated against you.

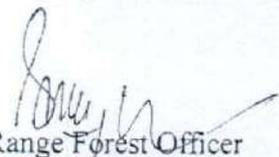
Range Forest Officer
Shillong South Range
Shillong.

Memo No. SS/15/Illegal/2023-24/ 003 - 04

Dated Shillong, the th 22/01, 2024.

Copy to:-

1. The Beat Forest Officer, I/c U SP Beat for information and necessary action and you are hereby directed to serve the Notice to the concerned person and report for compliance of the same to this office.


Range Forest Officer
I/c Shillong South Range
Shillong.

~~78~~

No. SS/15/Illegal/2023-24/ 005

Dated Shillong, the 22nd / 10 / 2024.

CLOSURE NOTICE

To,

Kit-sima Syreuw
Laitkysew

It is found that you are operating illegal sand/stone quarry at Laitkysew without obtaining Mining lease/ Quarry permit and consent to establish nor consent to operate from the competent authority. This act is blatant violation of the Mines & Minerals (Development & Regulation) Act 1957 and the Meghalaya Minor Minerals Concession Rules 2016 framed there under by the Government.

Hence, you are hereby directed to close down your sand/stone quarry within **15(fifteen) days** from the date of receiving this notice, failing which your legal proceedings as per the above-mentioned Act/ Rules be initiated against you.

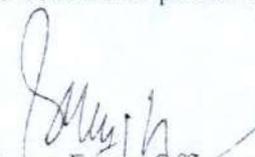
Range Forest Officer
Shillong South Range
Shillong.

Memo No. SS/15/Illegal/2023-24/ 004 - 05

Dated Shillong, the 22nd / 10 / 2024.

Copy to:-

1. The Beat Forest Officer, I/c U'S T Beat for information and necessary action and you are hereby directed to serve the Notice to the concerned person and report for compliance of the same to this office.


Range Forest Officer
I/c Shillong South Range
Shillong.

No. SS/15/Illegal/2023-24/ 005-06

Dated Shillong, the 22nd / 01st, 2024.

CLOSURE NOTICE

To,

Rooni Sywem .
Laitkymsaw .

It is found that you are operating illegal sand/stone quarry at Laitkymsaw without obtaining Mining lease/ Quarry permit and consent to establish nor consent to operate from the competent authority. This act is blatant violation of the Mines & Minerals (Development & Regulation) Act 1957 and the Meghalaya Minor Minerals Concession Rules 2016 framed there under by the Government.

Hence, you are hereby directed to close down your sand/stone quarry within **15(fifteen)days** from the date of receiving this notice, failing which your legal proceedings as per the above-mentioned Act/ Rules be initiated against you.

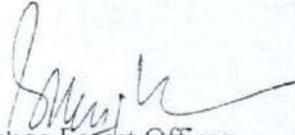
Range Forest Officer
Shillong South Range
Shillong.

Memo No. SS/15/Illegal/2023-24/ 005-06

Dated Shillong, the 22nd / 01st, 2024.

Copy to:-

1. The Beat Forest Officer, I/c USF Beat for information and necessary action and you are hereby directed to serve the Notice to the concerned person and report for compliance of the same to this office.


Range Forest Officer
I/c Shillong South Range
Shillong.

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GOVERNMENT OF MEGHALAYA
DEPARTMENT OF FORESTS AND ENVIRONMENT
OFFICE OF THE RANGE FOREST OFFICER :: SHILLONG SOUTH RANGE
EAST KHASI HILLS & RI - BHOI (T) DIVISION :: MEGHALAYA :: SHILLONG

No. SS/15/Illegal/2023-24/ 006-07

Dated Shillong, the 22nd / 10 / 2024.

CLOSURE NOTICE

To,

Esbilim Nongkyawih
Laitkyaw

It is found that you are operating illegal sand/stone quarry at Laitkyaw without obtaining Mining lease/ Quarry permit and consent to establish nor consent to operate from the competent authority. This act is blatant violation of the Mines & Minerals (Development & Regulation) Act 1957 and the Meghalaya Minor Minerals Concession Rules 2016 framed there under by the Government.

Hence, you are hereby directed to close down your sand/stone quarry within **15(fifteen)days** from the date of receiving this notice, failing which your legal proceedings as per the above-mentioned Act/ Rules be initiated against you.

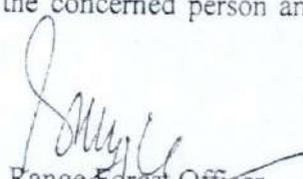
Range Forest Officer
Shillong South Range
Shillong.

Memo No. SS/15/Illegal/2023-24/ 006-07

Dated Shillong, the 22nd / 10 / 2024.

Copy to:-

1. The Beat Forest Officer, I/c USF Beat for information and necessary action and you are hereby directed to serve the Notice to the concerned person and report for compliance of the same to this office.


Range Forest Officer
I/c Shillong South Range
Shillong.

GOVERNMENT OF MEGHALAYA
DEPARTMENT OF FORESTS AND ENVIRONMENT
OFFICE OF THE RANGE FOREST OFFICER :: SHILLONG SOUTH RANGE
EAST KHASI HILLS & RI - BHOI (T) DIVISION :: MEGHALAYA :: SHILLONG

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378
X

No: SS/15/Illegal/2023-24/ 007 - 08

Dated Shillong, the 22nd/01, 2024.

CLOSURE NOTICE

To,

Trisim Shabong
Laitkysew.

It is found that you are operating illegal sand/stone quarry at Laitkysew without obtaining Mining lease/ Quarry permit and consent to establish nor consent to operate from the competent authority. This act is blatant violation of the Mines & Minerals (Development & Regulation) Act 1957 and the Meghalaya Minor Minerals Concession Rules 2016 framed there under by the Government.

Hence, you are hereby directed to close down your sand/stone quarry within **15(fifteen)days** from the date of receiving this notice, failing which your legal proceedings as per the above-mentioned Act/ Rules be initiated against you.

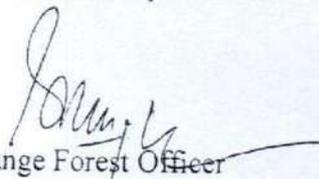
Range Forest Officer
Shillong South Range
Shillong.

Memo No. SS/15/Illegal/2023-24/ 007 - 08

Dated Shillong, the 22nd/01, 2024.

Copy to:-

1. The Beat Forest Officer, I/c UST Beat for information and necessary action and you are hereby directed to serve the Notice to the concerned person and report for compliance of the same to this office.


Range Forest Officer
I/c Shillong South Range
Shillong.

No. SS/15/Illegal/2023-24/008-09

Dated Shillong, the 22nd/01, 2024.

CLOSURE NOTICE

To,

Jwiti Myrthong
Kartkeymsaw

It is found that you are operating illegal sand/stone quarry at Kartkeymsaw without obtaining Mining lease/ Quarry permit and consent to establish nor consent to operate from the competent authority. This act is blatant violation of the Mines & Minerals (Development & Regulation) Act 1957 and the Meghalaya Minor Minerals Concession Rules 2016 framed there under by the Government.

Hence, you are hereby directed to close down your sand/stone quarry within **15(fifteen)days** from the date of receiving this notice, failing which your legal proceedings as per the above-mentioned Act/ Rules be initiated against you.

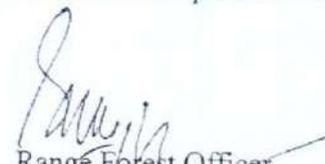
Range Forest Officer
Shillong South Range
Shillong.

Memo No. SS/15/Illegal/2023-24/008-09

Dated Shillong, the 22nd/01, 2024.

Copy to:-

1. The Beat Forest Officer, I/c OSTF Beat for information and necessary action and you are hereby directed to serve the Notice to the concerned person and report for compliance of the same to this office.


Range Forest Officer
I/c Shillong South Range
Shillong.

GOVERNMENT OF MEGHALAYA
DEPARTMENT OF FORESTS AND ENVIRONMENT
OFFICE OF THE RANGE FOREST OFFICER:: SHILLONG SOUTH RANGE
SHILLONG
EAST KHASI HILLS AND RI BHOI (T) DIVISION SHILLONG



No.SS/15/Illegalities/2023-24/ 741

Dated Shillong the 08th.Feb.2024

ANNEXURE R/14

To

The Divisional Forest officer
East Khasi Hills & Ri-Bhoi (T) Division
Shillong

9/2/24

Subj: Submission of Closure Notice.

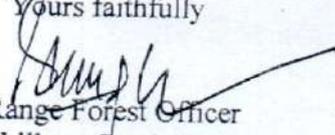
Sir,

With reference to the subject cited above, I came to know that there were some Illegal Stone Quarries at Laitkynsew area of about 32Km away from Shillong. So, I rush to the particular area on the 22/01/2024 and found that there were some illegal stone quarry at Laitkynsew. I told them that they should not do the illegal stone quarry without obtaining permission from the authority and also I have served them the closure notice to the particular names who has done the illegal stone quarry. Enclosed herewith the copy of closure notices and photographs of the Illegal Stone Quarries at Laitkynsew.

This is for favour of your kind information.

Encl: As above

Yours faithfully


Range Forest Officer
Shillong South Range
Shillong

Memo.No.SS/15/Illegalities/2023-24/

Dated Shillong the 08th.Feb.2024

Copy to,

1. The Assistant Conservator of Forest(P) for information.
2. The Beat Forest Officer Upper Shillong Beat for information and necessary action.

/
Range Forest Officer
Shillong South Range
Shillong

GOVERNMENT OF MEGHALAYA
DEPARTMENT OF FORESTS AND ENVIRONMENT
OFFICE OF THE PRINCIPAL CHIEF CONSERVATOR OF FORESTS (HoFF):
MEGHALAYA



No.MFG.83/10/Illegalities/MMMCR/Pt. III/ 17,476 Dated Shillong, the 20th February, 2024

ISSUED ON

To,
The Member Secretary,
Meghalaya State Pollution Control Board, Shillong.

ANNEXURE R/15

Sub: Illegal Mining Activities- Regarding.

With reference to the subject cited above, I am directed to enclose herewith a list of closure notices served by the respective Territorial Divisional Forest Officers against the illegal minor minerals operating in their jurisdiction:

Sl. No.	Name of Division	List of action taken against offenders	Remarks
1.	Divisional Forest Officer (T), Shillong.	Annexure-I	
2.	Divisional Forest Officer (T), Tura.	Annexure-II	
3.	Divisional Forest Officer (T), Williamnagar.	Annexure-III	
4.	Divisional Forest Officer (T), Nongstoin.	Annexure-IV	
5.	Divisional Forest Officer (T), Jowai.	Annexure-V	

In this regard, you are requested kindly to take necessary action against the offenders from your end at the earliest.

Encl: As above.

Conservator of Forests (T)
Khasi & Jaintia Hills Region,
Meghalaya, Shillong.

YW/-

Sylvan House, Lower Lachumiere
Shillong 793001

Phone: 91 364 2220414
Fax: 91 364 2504068

o/c



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GOVERNMENT OF MEGHALAYA
DEPARTMENT OF FORESTS & ENVIRONMENT
OFFICE OF THE DIVISIONAL FOREST OFFICER: EAST KHASI HILLS &
RIBHOI TERRITORIAL DIVISION: SHILLONG

NO.KH/1/235/Pt/ 5851

Dated Shillong, the 8th /March/2024

To,
The Chief Conservator of Forests (T),
Meghalaya, Shillong.

ANNEXURE R/16

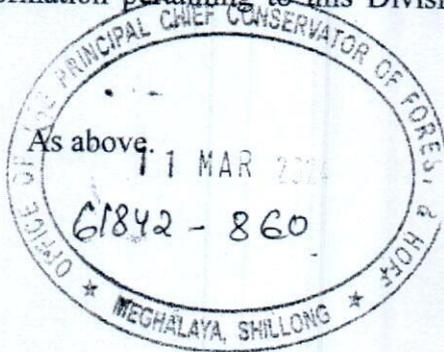
Subj: Original Application No.150/2024, News item titled "Order restrains Illegal Mining, Quarrying" appearing The Shillong Times dated 06.01.2024.

Ref: No.MFG.NGT/O.A. No. 150/2024/18163 dayted 29.02.2024.

Sir,

With reference to the subject and letter No. cited above, I am furnishing herewith the required information pertaining to this Division, for favour of your perusal and necessary action.

Enclosed:



Yours faithfully,

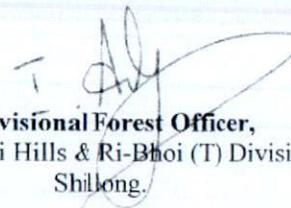
Divisional Forest Officer,
East Khasi Hills & Ri-Bhoi (T) Division,
Shillong.

ANNEXURE - I 69

**Report on District wise Offences pertaining to Sand/Silt/Stone/Boulder Stone/Limestone for the last 3 years
(upto March,2024)**

Sl.No	District	Quantity of Materials Seized					No. of Closure noticed served					No. of Cases pending in the court					Revenue realised through	
		Sand (cum)	Silt	Stone (m ³)	B.Stone (m ³)	L.Stone (MT)	Sand	Silt	Stone	B.Stone	L.Stone	Sand/Earth	Silt	Stone	B. Stone	L. Stone	Compounding	Auction
	Ri-Bhoi	-	-	-	1322.087	-	-	-	-	5	-	2	-	-	168	-	-	-
	East Khasi Hills	184.7*	-	-	-	36	11	-	-	18	11	-	-	-	-	2	9	-
	Total	184.7	-	-	1322.087	36	11	-	-	23	11	2	-	-	168	2	9	-

* Out of 184.7 cu.m of sand 119 cu.m is unclaimed seizure


Divisional Forest Officer,
 East Khasi Hills & Ri-Bhoi (T) Division,
 Shillong.

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ANNEXURE-11**Offences pertaining to Sand/Silt/Stone/Boulder Stone/Limestone/Earth cutting on yearly basis (financial year) for the last 3 years (upto March, 2024)**

Year	Name of District	Offence Report No.	Name of accused	Court before which the Offence Report has been filed under MMDR Act, 1957	Present Status of the case	Quantity of Stone/Boulder Seized in MT					Offence compounded or not Compounded	Compounding fee	Vehicle/equipment seized	Remarks
						Sand	Silt	Stone (m ³)	B.Stone (m ³)	L. Stone (MT)				
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15
2021-22	Ri-Bhoi District	B/11	Smti. Mandira khaund	Chief judicial Magistrate Hon'ble Court O/o District & Session Judge Nongpoh	Pending in the Court				28.05					
		B/12	Shri. Prafulla Kalita		Pending in the Court									Stone crusher
		B/13	Shri. Deep Kalita		Pending in the Court			12.0	31.5					
		B/14	Shri. Radhe Sham		Pending in the Court			43.2	26.4					
		B/15	Shri. Probin Gogoi		Pending in the Court			75	4.48					
		B/16	Shri. HaladharHaloi		Pending in the Court			9.0						
		B/18	Sakur Ali		Pending in the Court			25.392						
		B/17	Tuley Khansa, Shri. Gupta,		Pending in the Court			128.225	546.84					

292.817 637.27



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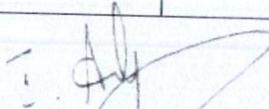
		Shri. Nupu																		
	B/82	Shri. Animir Ali	Chief judicial Magistrate Hon'ble Court O/o District & Session Judge Nongpoh	Pending in the Court																
	B/83	Shri. Raju Hague		Pending in the Court																AS-01 MC 9715
	B/84	Pranab Das		Pending in the Court																AS-01 NC 1035
	B/85	Pranab Das		Pending in the Court				10												AS-25 DC 6066
	B/86	Pranab Das		Pending in the Court				10												AS-25 DC 7796
	B/74	Shri. Osas Thangkhiew		Pending in the Court				10												AS-25 CC 8268
	B/75	Shri. Sranly Wahlan g		Pending in the Court																Stone crusher
	B/76	Shri. Osrial Dolo		Pending in the Court																Stone crusher
	B/77	Shri. Osas Than gkhiew		Pending in the Court																Stone quarry
	B/78	Shri. Riding Shadap		Pending in the Court																Stone quarry
	B/79	Shri. Riding		Pending in																Stone quarry
																				Stone

30 20

		Shadap		the Court										quarry	
	B/80	Shri. Kmenlang Lapang	Chief judicial Magistrate Hon'ble Court O/o District & Session Judge Nongpoh	Pending in the Court										Stone quarry	
	B/81	Shri. Sranly Wahlang		Pending in the Court											Stone quarry
	B/19	Shri. W.S. Dolo		Pending in the Court											Stone crusher
	B/20	Dondor Lakhmie		Pending in the Court											Stone crusher
	B/21	Shri. W.S. Dolo		Pending in the Court											Stone quarry
	B/22	Shri. S.S. Lakhmie		Pending in the Court											Stone crusher
	B/23	Three sister Dolo		Pending in the Court											Stone crusher
	B/24	Shri. Shanbor Lakhmie		Pending in the Court											Stone crusher
	B/25	Smti. Greenland Lakhmie		Pending in the Court											Stone quarry
	B/26	Smti. Greenland		Pending in the Court											Stone crusher

		SR/4	Shri. Konstar Lyngkhoi	the District & Session Judge Shillong	Compounded					12		₹ 4600	ML 10 A 5338	
2022-2023	East Khasi Hills District	SS/1	Shri. Hamson Mawein	the District & Session Judge Shillong	Pending in the Court									Stone Quarry
		SS/2	Shri. Divisibon Kharkongor		Pending in the Court									Stone Quarry
		SS/3	Smti. Iohbianglin Kharkongor		Pending in the Court									Stone Quarry
	Ri-Bhoi District	B/205	Shri. Santosh Sureka		Chief judicial Magistrate Hon'ble Court O/o District & Session Judge Nongpoh	Pending in the Court								
		B/206	Shri. Md. Saifuddin Ahmed	Pending in the Court										Illegal Earth Cutting & Stone Blasting
2023-2024	Ri-Bhoi District	B/06	Shri. Bellu Singh	Compounded & yet to be paid										Illegal Earth Cutting & excavation activities
		NR/182	Smti. Martina Lyngdoh, Smt. Shabana Ansari & Shri. Saludin Ansari	Compounded				342				₹2,56,240		Stone Quarry
	East Khasi	SR/1 of 2023-	Shri. Wanbokstar	Hon'ble court O/o the District &		Compounded	50						₹ 12,000	ML 05Y 2584

Hills	24	Kharjana	Session Judge Shillong										& ML 05 AA 2584	
	SN/7	Shri. Dinistar Mawrei		Compounded	3.53							₹1,776	ML 05 Q 5237	River Sand
	SN/8	Shri. Franklin Syngkli		Compounded	7.17							₹2,578	ML 05 S 7447	River Sand
	SS/2	Shri. Batskhem Kurkalang		Compounded	10							₹3200	ML 05 R 4149	Sand
	SS/3	Shri. Baiakordor Kharkongor		Compounded	10							₹3200	ML 05 M 0892	Sand
	SS/4	Shri. Mahen Kharkongor		Compounded	10							₹3200		Sand
Total :				90.7		664.81	657.27	36		₹ 2,82,194				

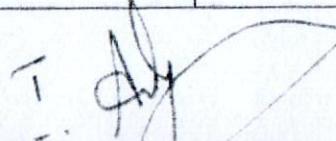

Divisional Forest Officer,
 East Khasi Hills & Ri- Bhoi (T) Division,
 Shillong.

Action Taken Against Illegal Transportation of Minor Minerals

Name of the Division: Divisional Forest Officer, East Khasi Hills & Ri-Bhoi (T) Division, Shillong

Years	District	Nature of Illegalsities	No. of Cases	Quantity	Action taken by the Department
2021-2022	East Khasi Hills	Illegal transportation of limestone	2	24 MT	Send to Court
		Illegal transportation of limestone	1	12 MT	Compounded
	Ri-Bhoi District	Stone Quarry	42	675.065 Cu.m	Send to Court
		Stone Crusher	118	255.022 cu.m	Send to Court
		Illegal transportation of Boulder stone/ stone	5	50 Cu.m	Send to Court
	2022-2023	East Khasi Hills	Stone Quarry	3	
Limestone Quarry			6		Closure notice has been served
Sand Quarry			8		Closure notice has been served
Stone Quarry			2		Closure notice has been served
Ri-Bhoi District		Illegal Earth Cutting	2		Send to Court

		& Stone Blasting			
2023-2024	East Khasi Hills	Stone Quarry	16		Closure notice has been served
		Limestone Quarry	5		Closure notice has been served
		Sand Quarry	3		Closure notice has been served
		Sand/River Sand	6	90.7 cu.m	Compounded
	Ri-Bhoi District	Stone Quarry	5		Closure notice has been served
		Stone Quarry	1	342 cu.m	Compounded
		Illegal Earth Cutting & excavation activities	1		Compounded
	Total:		226		


Divisional Forest Officer,
 East Khasi Hills & Ri-Bhoi (T) Division,
 Shillong.



Avijit Mani Tripathi <avijitmani@gmail.com>

OA No.64/2024(EZ) In the matter of News Item titled "Order restraining illegal mining, quarrying" appearing in the Shillong Times dated 6.01.2024 Versus Meghalaya State Pollution Control Board & Ors

Avijit Mani Tripathi <avijitmani@gmail.com>

26 July 2024 at 13:06

To: enatoli sema <enatoli@gmail.com>

Ma'am,

PFA the reply affidavit being filed on behalf of State of Meghalaya in the subject matter before Hon'ble NGT EZ Bench.

Regards,
Avijit Mani Tripathi
Advocate on Record
Supreme Court of India
B 17, Fourth Floor, Jangpura Extension
New Delhi-110014
Ph.011-43582788, 9958537705

 **REPLY O.A. 64 2024 NGT EZ_compressed.pdf**
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